

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

Original Application No. 175 of 2020 (SZ)

Venkatapathi Raja Yenumula

.....Applicant

-Vs.-

1. Union of India
& 11 Others

.....Respondents

REPLY BY ONGC TO THE APPCB REPORT DT. 25.03.2022

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Dated at Chennai, this the 27th day of May, 2022.


Counsel for Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

Original Application No. 175 of 2020 (SZ)

Venkatapathi Raja Yenumula
H.No. 2-232, Kesavadasupalem
RAZOLU Taluka,
Sakhinetipalli Mandal
East Godavari
Andhra Pradesh – 533 252
Mobile: 9528345678; +44 7837 200953
Email: rajavr.smile@gmail.com

.....Applicant

-Vs.-

1. Union of India
Through its Secretary
Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan,
Jorbagh
New Delhi-110003
E-mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
& 11 Others

.....Respondents

REPLY BY ONGC TO THE APPCB REPORT DT. 25.03.2022

The Respondent ONGC respectfully states as follows :

1. In furtherance to the Compliance Report dated 04.01.2022, the Hon'ble Tribunal vide order dated 19.01.2022 directed the Andhra Pradesh Pollution Control Board (APPCB) to inspect the ONGC units, consider the compliance report submitted by ONGC and file a report. The Joint Committee inspected the units from 08.03.2022 to 10.03.2022 and has submitted its report based on its inspection of four major units of ONGC in Krishna Godavari (KG) Basin, namely,

- a) Tatipaka GCS and Refinery
- b) Kesanapalli GGS
- c) Odalarevu GCS
- d) Gopavaram GGS

The APPCB has also provided comprehensive conclusions and recommendations.

2. The present status, steps taken by ONGC on the basis of the APPCB's observation/suggestions and the Estimated Date of Completion (EDC) to the steps taken by ONGC is given as follows:

S.No	Compliance report submitted by Joint Committee	Verification by Joint Committee	Remarks given by Joint Committee	Present Status cum steps taken by ONGC/ Reply by ONGC	Remarks and Estimated Date of Completion (EDC)
	Tatipaka GCS				


 B.R.M. RAO
 CGM (D)-Head HSE
 ONGC, Godavari Bhavan
 Rajahmundry-533106. E.G.Dt.

1.	Storm water drains are cleaned up in the most of storm water drains. However, no information is available with regard to mode of disposal of the silt and oily sludge.	Partially complying	Sludge treatment contract has been floated and Price bids opened and the Contract is under finalization. This contract is to recover oil from the sludge. The Contract for Bioremediation of residual sludge after recovering left over oil, is already in place and the Contract for Bioremediation is filed as Annexure-1	31.12.2022. Early Completion shall be reported.
	Provision of discharge of Storm Water is made outside the unit. Not made any arrangements for collection and treatment of first flush of rain water in ETP.		From oil catchers, first flush of floating oil, if any, along with rain water is recovered using portable pump and effluent tanker. However, as advised by the Joint Committee, permanent set up for lifting the first flush of rain water is being initiated.	31.12.2022 Early Completion shall be reported.
	Seepages of effluent near the effluent collection tank, unloading tank were observed.		Action in hand to plug the seepages in the effluent collecting tanks and unloading tanks.	Minor seepage works are taken up on case to case basis regularly. In case of major works, will be completed by 31.12.2022 and early completion shall be reported accordingly.
2.	Supporting civil structure (wall) is strengthened only. Tilted place interceptor is not upgraded. The existing plate interceptor and oil separators are not adequate to treat the effluent generated.	Not complying	Revamping of the process equipment of ETP is being taken up: Pre-tendering inspection by the consultant/ contractor completed. Quotations are being collected and parties have quoted around Rs. 14 Crores (for Tatipaka and Kesanapalli). However, in order to bring in competitive pricing, open tender system is being adopted. Accordingly, tender processing shall be taken up. Quotations for revamping of ETPS at Tatipaka and Kesanapalli is filed as Annexure- 2	EDC for Revamping of equipments- 31.08.2023 Presently, the treated parameters are being complied by optimizing existing ETP operations.

3.	<p>The unit has Neither obtained amendment nor filed any application to the Board to obtain amendment of the consent order for increased quantity of effluent generated.</p>	<p>Complying w.r.t effluent discharge limits. Not complying w.r.t CFO conditions.</p>	<p>The Andhra Pradesh Government vide G.O Ms. No. 13 dated 26.02.2021 (Annexure-3) has revised the CFO rates linking with the production. Thereby around Rs.294Crores as against Rs 9.4 Lakhs has to be paid in order to obtain/renew the CFO, interalia following other stipulations. Representations have been made to the Government for reconsideration of the increase in the rate of CFO.</p> <p>An application for CFO has been submitted by Eastern Offshore Asset of ONGC and the same is under consideration by the APPCB. The same process shall be followed in respect of Tatipaka also.</p> <p>Action being taken up for amendment of CFOs as per suggested parameters by APPCB.</p>	<p>The Joint Committee has endorsed that Tatipaka ETP has 500KLD capacity and the effluent generated is around 330KLD. However, the present CFO valid till 31.07.2023 and is for 277 KLD.</p> <p>As the amendment of the existing CFO is linked with the CFO price hike, the application submitted by Eastern Offshore Asset of ONGC is under consideration by the APPCB. The same process shall be followed in respect of Tatipaka also.</p>
	<p>As per the records, average effluent generated from the installation is 350m³/day and provided collection tank of 40 KL only. Thus, the unit has not even one day storage of effluent.</p> <p>Effluent samples from inlet and outlet of ETP, leachate near sludge pit were collected and the analysis results are given in table 1.</p>		<p>Receiving sumps, Inlet tanks (Balancing tank & wash tank) have cumulative volume of 440 KLD which is sufficient to store the effluent as the present generation is around 350KLD.</p>	<p>Complied.</p> <p>The advisory note of the Committee and the APPCB is only preventive since the generation is only around 350KLD as to the present cumulative tanks capacities is of 440 KLD</p>
	<p>Old ETP is not in use and is filled with effluent. Oily effluent is still present in clarifier. No time bound action plan submitted to treat the effluent present in the Old ETP.</p>		<p>Dismantling and abandonment of old ETP facilities after emptying the sludge from the old ETP-clarifier shall be carried out.</p> <p>The tender process for Bioremediation of sludge has already in place.</p>	<p>31.12.2022</p>

B.R.M. RAO

CGM (D)-Head HSE

ONGC, Godavari Bhavan
Rajahmundry-533106, E.G.Dc.

4.	Oily sludge is being stored in open sludge pit which is completely filled up to the brim. Lot of spillages observed all around the sludge pit. As the sludge pit completely filled upto the brim, there is every possible of over flow and contamination of rain water during rainy season.	Not complying	Sludge treatment contract: Price bid opened and Contract under finalization. (filed as Annexure-1). This contract is to recover oil from the existing sludge. Subsequently, Bioremediation of residual sludge shall also be taken up. Two sludge storage pits of 500KL capacity each will be constructed to handle the generated sludges in future and thereby arrest the runoff water from sludge tank.	31.12.2022
5	Provided closed shed for storage of hazardous waste, but no hazardous waste stored in the shed.	Partially complied	Unit has constructed two separate sheds for chemical storage and hazardous waste storage. Systematic efforts have been done and is being followed as per SOP for the segregation, storage and disposal of hazardous waste generated like spent lube oil. These are being stored in the new sheds constructed prior to despatch for disposal/ buyback. The spent lube oil was sent to Store yard at Narsapur on 24.01.2022 for further disposal. The transportation of spent lube oil from Kesanapalli to Narsapur is filed as Annexure-4 .	Complied
6	Not carrying out Leak detection and repair (LDAR) study through certified agencies.	Partially complying	Unit is carrying out in-house TVOC (Total Volatile Organic Component) study regularly. A copy of the study report is enclosed as Annexure-5 The Committee and APPCB advised for LDAR study through third party agencies. Certified agency of APPCB has been requested to submit their quotation and is under process, which is filed as Annexure-6	31.12.2022 In addition to the in-house TVOC (Total Volatile Organic Component) study, LDAR study also shall be carried out from the certified agency and is under process. Early Completion shall be reported



B.R.M. RAO
 CGM (D)-Head HSE
 ONGC, Godavari Bhavan
 Rajahmundry-533106, E.G.D.

Kesanapalli- W GGS				
7	Storm water drains were cleaned and dry at present. However, there is possibility of contamination of storm water during rains. The unit has to isolate the process area from storm water drains in order to prevent contamination during rainy season. No records available regarding quantity of oily sludge removed and disposed.	Partially complying	Contract has been awarded by Civil department for the construction of oil catchers, and integration of storm water canal network of New ETP to that of KSP GGS and presently the work is under progress.	EDC for construction of oil catchers is 30.06.2022 Early completion shall be reported.
			From oil catchers, first flush of floating oil will be recovered using portable pump and effluent tanker. However, as advised by the Joint Committee, permanent set up for lifting the first flush of rain water is being initiated.	31.12.2022 Early Completion shall be reported.
			Sludge treatment contract has been floated and Price bids opened and the Contract is under finalization. This contract is to recover oil from the existing sludge. The Contract for Bioremediation of residual sludge is already in place.	31.12.2022. Early Completion shall be reported.
8	Provided two sheds for chemical storage and hazardous waste storage. However, the unit has been storing ETP sludge / oily sludge openly in sludge tanks. No records pertaining to storage and disposal of Hazardous waste i.e., waste lube oil / sludge shown during the inspection.	Partially complied (shed is constructed)	Unit has constructed two separate sheds for chemical storage and hazardous waste storage. Systematic efforts have been done and is being followed as per SOP for the segregation, storage and disposal of hazardous waste generated like spent lube oil. These are being stored in the new sheds constructed prior to despatch for disposal/ buyback. The spent lube oil was sent to Store yard at Narsapur in Feb 2022 for further disposal. The transportation of spent lube oil from Kesanapalli to Narsapur is filed as Annexure-7 .	Complied

B.R.M. RAO

B.R.M. RAO
CGM (D)-Head HSE
ONGC, Godavari Bhavan
Rajahmundry-533106. E.G.Dt.

9	<p>Unit has obtained CRZ clearance for laying of pipeline for marine disposal.</p> <p>Unit has obtained CFE from APPCP for laying of pipeline for marine disposal on 13.08.2015.</p> <p>The facility applied for CFO of the Board for marine disposal on 03.12.2020 and same was rejected by APPCB on 09.03.2021 as the unit has not completed the marine pipeline. Copy of the rejection letter is enclosed as Annexure - 1.</p> <p>The unit has laid a pipeline for marine disposal of treated water from the new ETP into Sea at a distance about 60 mtrs., only from the shore. The facility discharging 1200KLD of wastewater through pipeline. As per the analysis report of the effluent discharging through pipeline into sea, the COD levels recorded as 528 mg/l against the general standard of 250 mg/l.</p> <p>During inspection, the facility has been laying a new pipeline at a distance of about 150 mtrs., from the existing marine disposal.</p> <p>The facility has completed laying of 1500m HDPE line with diffuser in the sea and trenching work by dredger pontoon Marine is in progress.</p>	Not complying	<p>The Andhra Pradesh Government vide G.O Ms. No. 13 dated 26.02.2021 has revised the CFO rates linked with the production. Thereby around rs. 924Crores as against Rs.25.36 Lakhs (Rajahmundry + Kakinada Assets) has to be paid in order to obtain/renew the CFO, interalia following other stipulations. Representations have been made to the Government for reconsideration of the increase in the rate of CFO.</p> <p>Accordingly, an application has been submitted by Eastern Offshore Asset of ONGC and the same is under consideration by the APPCB. The same process shall be followed in respect of Tatipaka also.</p> <p>Action being taken up for amendment of CFOs as per suggested parameters by APPCB.</p>	<p>The Joint Committee has endorsed that Tatipaka ETP has 500KLD capacity and the effluent generated is around 330KLD. However, the present CFO valid till 31.07.2023 and is for 277 KLD.</p> <p>As the amendment of the existing CFO is linked with the CFO price hike, the application submitted by Eastern Offshore Asset of ONGC is under consideration by the APPCB. The same process shall be followed in respect of Kesanapalli also.</p>
Odalarevu GCS				
11	Patches of water was observed, in the area	Not complying	The top layer of affected soil collected earlier along	Oct, 2022

	between M/s. GAIL and M/s. ONGC terminals. Collected samples and as per analysis reports COD levels reported as 568 mg/ltr indicating that storm water contaminated with oil / sludge findings its way from the facility into low lying area, the facility has to isolate all the process areas from contamination of storm water during rainy season.		with remaining contaminated layer of soil has been treated for Bio remediation at the contaminated site. Contaminated soil from other locations were also collected and transferred to the bio-remediation pit to get treated along with existing soil. For completion of the bio-remediation activities of the contaminated soils from various locations, the area is properly earmarked and being protected with bund. The Bio-remediation activity is expected to be completed by Oct 2022.	Early completion shall be reported.
Gopavaram GGS				
13	As per the CFO of the Board, permitted quantity discharging into ED wells is 6 KLD only. But actual effluent generation varies from 1500 KLD to 1800 KLD. The existing ETP is capacity of 600 KLD. The facility has been discharging both treated and untreated effluent into ED wells. Collected samples from inlet, outlet of ETP and lagoon located at South-East direction, untreated wastewater discharging into ED wells. As per the analysis reports, effluents discharging into ED wells are conforming to Board's discharge standards.	Not complying with respect to treatment capacity.	Tendering for the 5 x 200 m3 modular ETP is under progress. The option of hired ETP is further being explored to augment the ETP capacity.	Tendering, awarding, completion of works of required ETPs shall be completed by 31.08.2023
			Work over is planned in 04 nos of High water cut wells to reduce produced water.	31.08.2022
			High water producing well GM#7 has been closed to reduce produced water & present produced water is around 1400m3/day.	Complied
		Not complying Lot of effluents spillages observed near the effluent pumping station to ED wells. The effluent pumping stations, ETP area are not isolated and there is a possibility of contamination of storm water during rainy season.	Cleaning of the entire area is being undertaken. Indent was placed with Civil section for cleaning of the storm water drains.	31.08.2022 Early completion shall be reported.


B.R.M. RAO
 CGM (D)-Head HSE
 ONGC, Godavari Bhavan
 Rajahmundry-533106. E.G.Dt.

3. It is respectfully submitted that the Respondent in compliance of the observations and advisory notes of both the Joint Committee and APPCB has taken steps as mentioned above and is hereby submitting the time schedules (Expected Date of Completion) for the partly complied and Non-complied observations of the Joint Committee and the APPCB.

4. The APPCB has sought for time bound action plan from ONGC vide letter dated 26.09.2021. Accordingly, in compliance of the said request, ONGC vide their letters dated 19.10.2021, 25.10.2021, 03.11.2021 and 10.11.2021, , and has submitted point-wise reply to the observations and time-bound schedules were also submitted where ever necessary. The letters of ONGC were sent through mail and the copies are filed herewith as **Annexures- 9, 10,11 & 12**, respectively.

4. It is respectfully submitted that the Respondent, is a Central Government's Public Sector Undertaking and is following best practices to ensure safety while sub-serving public interest, particularly in ensuring that a precious resource like oil and natural gas benefits the national economy and the people at large. The Respondent ONGC is also adopting and properly implementing the standards set forth by the APPCB.

5. It is respectfully submitted that the Respondent has much concerns for the environment and also the CSR related activities benefiting public at large in and around the area of operations in East Godavari, West Godavari and Krishna districts of Andhra Pradesh and have spent an amount of Rs. 110 Crores fro the FY 2016 to 2021 for the benefit of the society at large.

It is therefore prayed before this Hon'ble Tribunal to close the Original Application by accepting the reply of Respondent ONGC and thus render justice.



Counsel for the Respondent



Respondent

B.R.M. RAO
CGM (D)-Head HSE
ONGC, Godavari Bhavan
Rajahmundry-533106. E.G.Dt.

VERIFICATION

I B.R.M Rao, s/o B.V. Krishna Rao aged about 59 years, working as Group General Manager residing at Rajahmundry do hereby declare and verify that what are stated in the above Compliance report are all true to the best of my knowledge and belief.

Dated at Chennai, this the 27th day of May, 2022.



Respondent

B.R.M. RAO
CGM (D)-Head HSE
ONGC, Godavari Bhavan
Rajahmundry-533106. E.G.Dt.



Oil and Natural Gas Corporation Limited
 Eastern Offshore Asset
 HSE-SURFACE TEAM,
 2nd Floor, Subhadra Arcade,
 Bhanugudi Junction, Kakinada-533 003,
 Tel No. 91 884 2302475, Fax No.0884-2374104.

No. KKD/EOA/BioRemediation/NOA/2022

Date: 11.04.2022

To:

M/s ONGC TERI Biotech Limited. (Vendor Code: 842157)

Darbari Seth Block, *Habitat place,*

Lodhi Road, New Delhi-110003, India

Email: blal@otbl.co.in, otbl.amd@gmail.com, banwaril@teri.res.in

Telephone: (011) 2468 2300/2111

Kind Attn.: Shri Dinesh Rawat & Shri Tarun Sharma.

SUBJECT : Notification Of Award (NOA) for the Contract for Bio Remediation Job At Odalarevu Onshore Terminal, Eastern Offshore Asset, Kakinada.

Reference : 1. Your Proposal No. : OTBL/P/BIO/2022-23/EO/ KAKINADA/01/04.04.2022.
 2. Proposal under rate contract: DLII//CA & C/MM/2021 /Bioremed/810057 dated 17.11.2021 & OLA NO.901003377

Dear Sir,

With reference above mentioned proposal, Oil and Natural Gas Corporation Ltd. (ONGC) hereby places this Notification of Award of Contract (NOA) on M/s ABS M/s ONGC TERI Biotech Limited. for Bio Remediation Job At Odalarevu Onshore Terminal, Eastern Offshore Asset, Kakinada.

A) Price Schedule:

S.No.	Scope of work	Qty (MT)	Unit Rate (INR)	GST @ 18% (INR)	Unit Rates Inclusive Of GST (INR)	Total Value (Inclusive of GST) (INR)
1	Bioremediation of oily soil in bioremediation sites/or at in situ.	500.00	2,440.50	439.29	2,879.79	14,39,895.00

- B) **Duration of Contract:** As per clause 3.0.ii of SOW & SCC of Corporate Contract, the maximum allowable completion period is 9 months from date of NOA (this is also same in submitted proposal).
- C) **Mobilization Period:** The Contractor will start initial survey within 15 days from the date of receipt of work order/NOA. The effort should be made to complete mobilization as early as possible.
- D) **Total Contract Value:** - The total contract value works out to INR 14,39,895/- (INR Fourteen Lakhs Thirty Nine Thousand and Eight Hundred Ninety Five Only), which is inclusive of GST @18%.
- E) **Payment Terms:** As per clause 5.0 of SOW & SCC of Corporate Contract.
- F) **Security Deposit/Performance:** NA.
- G) **Signing of Contract:** Formal Contract will be executed within 30 days from date of this NOA. Till formal contract is signed, this notification of award of contract will form a binding contract between the parties along with all the terms and conditions of the rate contract: DLH//CA & C/MM/2021 /Bioremed/810057 dated 17.11.2021 as already agreed by M/s OTBL for execution of order. The contract shall be governed by Corporate Contract.
- H) Kindly acknowledge the receipt of this Notification of Award.

 11/04/2022
GM (P)

I/C Surface HSE,EOA & HP HT Asset

J. BHASHYA
G.M (P)

Copy to:

1. GGM (P)-SM, EOA & HP HT Asset, Kakinada.
2. CGM (M)- Head HSE, EOA & HP HT Asset, Kakinada.
3. CGM (P)-SAM, EOA, Kakinada.
4. I/M - ODALAREVU ONSHORE TERMINAL
5. Office copy.

1/7/22, 8:15 PM

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TENDERS

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CVC Report

Category

Sub Category

Originating Location

Manage Admin User

Manage Module And

Procurement Tender Details

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Tender No:	K16JC21015
GeM Availability Report and Past Transaction Summary ID (GeMAR&PTS ID):	GEM/GARPTS/30112021/FT660NAB93H7
Brief Description:	Hiring of oily sludge processing service for 1500 m3 at Talipaka Complex, Rajahmundry Asset
Category:	Services
Approximate Quantity:	
Contract Period in case of Services:	Contractor to complete the processing of contracted quantity of 1500 m (subject to availability) of sludge within 12 (Twelve) months from the date of mobilization (commencement of services).
Tender Originating Location :	Rajahmundry
Type of tender:	Indigenous
Cost of tender document(IN INR):	0
Cost of tender document(IN FC):	0
Earnest money Deposit(IN INR):	0
Earnest money Deposit(IN FC):	0
Issue / Sale of Tender document:	17 Dec 2021 2:00pm To 12 Jan 2022 2:00pm
Tender Document selling offices: - Other:	Tender fee is not applicable. The interested bidders can create their bid online after registering against the tender in the ONGC e-Procurement website https://etender.ongc.co.in .
Last Date of receipt of queries for Pre-bid Conference:	NA
Pre-bid Conference:	Not Applicable
Pre-bid Conference Venue:	
Closing of tender:	12 Jan 2022 2:00pm
Opening of Tender:	12 Jan 2022 3:00pm
Place of submission of tender:	For tender documents, please refer to ONGC s e-procurement website: https://etender.ongc.co.in . The tender is to be submitted in the ONGC s e-Procurement SRM system.
Place of Opening of tender:	Room no. FC-10, MM Section, First Floor, Godavari Bhavan, Base Complex, ONGC, Rajahmundry Asset, Rajahmundry.
Estimated Cost:	NA
Job completion time:	
Site Location:	
Pre Qualification criteria:	
Other details:	No physical document is required to be submitted with original bid. Contact Person- Shri CH Seshagiri Rao, GM(MM), 0883-2494467; Shri JK Singh, MMO, 0883-2494504, singh3_jyoti@ongc.co.in For other details of this tender including corrigendum if any, (please logon to ONGC web site tenders.ongc.co.in and etender.ongc.co.in (for e-bid). In case of exigencies, ONGC at its option may decide to extend tender sale/Techno-commercial bid closing/ opening date/ time in future which will be posted on the above referred website for information. Bidders should regularly visit ONGC tender website for the latest information in this regard. New vendors should ensure to approach ONGC for issue of vendor code number along with all the required documents minimum 5 working days prior to bid closing date.

Click Here For More Details

17/12, 8:15 PM

ONGC :: Admin

For any query related to this tender please contact : Jyoti Kumar Singh PH:-8332997324

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For any help .Please contact at Mobile 09410391575(Mr Arun Anand) , Phone 011-22406455

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 1 / 16

Ref : WABAG/ONGC/2021-22/02
Date : 20-01-2022

Oil & Natural Gas Corporation,
Rajahmundry Asset,
Rajahmundry – 533106
East Godavari District

Kind Attn: Mr.Ravi Shankar
Dear Sir,

Sub : Techno commercial proposal for revamping of existing ETP at Kesanpalli & Tatipakka.
Ref : a) Discussion at your office 16 -06-2021.
b) Our technical offer dated 26-06-2021.
c) Your enquiry mail dated 13-08-2021
d) Clarification replies dated 05-01-2022

In reference to the above subject & further to your enquiry, we are pleased to submit our techno commercial proposal for revamping of existing Effluent Treatment plant at Kesanpalli & Tadipatta.

We are looking forward for technical & commercial discussion to move forward.

Yours faithfully,

Yours faithfully,
For, VA Tech Wabag Limited



Abhishek Singh
Head – Sales & Marketing
Operation & Maintenance

	sustainable solutions. for a better life. 		
Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 2 / 16

PROPOSAL
**Revamping of Existing Effluent Treatment Plant at
Kesanpalli & Tatipakka**



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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 3 / 16

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TECHNICAL OFFER

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1 INTRODUCTION

VA Tech Wabag Limited is pleased to submit this proposal for revamping of the existing Effluent Treatment Plant at Kesanpalli & Tatipakka. Plant was supplied and commissioned in 2005.

1.1 Plant Capacity & Scheme

Kesanpalli – 32 m³/hr

Tadipakka – 21 m³/hr

Effluent Handling Section:

Wash/Balancing Tank → Effluent Sump (TPI Feed Sump) → TPI → Flash Mixer → Flocculation Tank → DAF → Filter Feed Sump → Polishing System (DMF) → Treated Effluent Sump

Sludge Handling Section:

TPI & DAF → Chemical Sludge Sump → Centrifuge → Sludge Drying Bed

Slop Oil Handling Section:

TPI & DAF → Oil Sump → Slop Oil Storage Tank

Process Chemical Dosing Section:

Alum dosing system → Flashmixer

Alkali dosing system (NaOH) → Flashmixer

Polyelectrolyte system (DWPE) → Centrifuge

Deoiler dosing system → TPI

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2 SCOPE OF WORK

Please find below the scope of work, clarifications and our exclusions.

2.1 Wabag Scope

Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
	Kesanpalli				
A	Mechanical Items				
1	Transfer Pump set	35 m ³ /hr	1	No	Wabag
2	TPI Feed Pump set	35 m ³ /hr	1	No	Wabag
3	TPI	Complete Unit (CSEP)	1	No	Wabag
4	Flash mixer - Agitator & Tank	Complete Unit (MSEP)	1	No	Wabag
5	Flocculator – Agitator & Tank	Complete Unit (MSEP)	1	No	Wabag
6	DAF	Complete Unit (T : MS / MSEP Mechanism)	1	No	Wabag
7	DAF Recycle Pump set	12 m ³ /hr	2	No	Wabag
8	Air Compressor		1	No	Wabag
9	Filter feed Pump set	35 m ³ /hr	2	No	Wabag
10	Air Sour Blower	300 Nm ³ /hr	2	No	Wabag
11	Filter backwash Pump set	90 m ³ /hr	2	No	Wabag
12	OWS Pumps	35 m ³ /hr	2		
13	Booster Pump set	50 m ³ /hr	1		
14	Skimmer on Guard pond				
	Sludge Handling Section				

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Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
12	Chemical Sludge Transfer Pump set	1.5 m ³ /hr	2	No	Wabag
13	Centrifuge	1.5 m ³ /hr	1	No	Wabag
B	Electrical				
14	UPS along with Batteries (existing 2 Kva, with batteries bank consisting of battery 160 Nos. 1.2v 10 AH each)		1	No	Wabag
C	Instrumentation				
	Dosing tank(Alum , Alkali , Poly & Deoiler)				
15	Level Gauge		5	No	Wabag
16	Low level switch		5	No	Wabag
17	Pressure Gauge- Capillary type		5	No	Wabag
	Sumps total 05 pits (Slop oil , Sludge pit , bash wash tank , Filter feed sump , TPI Inlet)				
18	Low and High Level Switch- (Displacer Type)		10	No	Wabag
	DMF 510 AND DMF 520 FILTERS				
19	DPT		2	No	Wabag
	WASH TANK AND BALANCE LT (TANK 103 AND TANK 104)				
20	Ultrasonic Level Transmitter		2	No	Wabag
21	Float Type Level		2	No	Wabag
	INDICATORS & CONTROLLERS				
22	DP Indicators		2	No	Wabag

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 8 / 16

Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
23	Level Indicator		1	No	Wabag
24	Flow Indicator and Totaliser		1	No	Wabag
25	LCV Controller		1	No	Wabag
26	PCV Controller		1	No	Wabag
SATURATION VESSEL					
27	Level Gauge		1	No	Wabag
28	Level Transmitter		1	No	Wabag
29	Pressure Transmitter		1	No	Wabag
30	Control Valves		2	No	Wabag
ETP CONTROL ROOM					
31	Control Panel (Minic Panel) only. All other communication cables & other items will be client scope.		1	No	Wabag
Piping & Valves					
32	Replacement of Dosing pump's suction & delivery pipeline & valves of Deoiler and Poly dosing pumps		1	LS	Wabag
33	4" 150 class, Gate valve in Suction line of booster pump		2	No	Wabag
34	4" 150 class NRV in Suction line fo booster pump		2	No	Wabag
Civil Works					
35	Minor civil works , like pump /equipment's foundation (new replacement) No major civil works.		1	LS	Wabag
Tadipakka					

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 9 / 16

Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
A	Mechanical Items				
1	OWS Transfer Pump set	25 m ³ /hr	2	No	Wabag
3	TPI	Complete Unit (CSEP)	1	No	Wabag
4	Flash mixer - Agitator & Tank	Complete Unit.(MSEP)	1	No	Wabag
5	Flocculator – Agitator & Tank	Complete Unit (MSEP)	1	No	Wabag
7	DAF	Complete Unit (T : MS / MSEP Mechanism)	1	No	Wabag
8	Saturation Vessel		1	No	Wabag
11	Filter backwash Pump set	21 m ³ /hr	2	No	Wabag
	Sludge Handling Section				
16	Sludge Transfer Pump set	1.5 m ³ /hr	2	No	Wabag
17	Centrifuge	1.5 m ³ /hr	1	No	Wabag
	Chemical House				
21	Polyelectrolyte Dosing pumps	0 – 120 LPH	2	No	Wabag
22	Deoiler Dosing pumps	0 – 40 LPH	2	No	Wabag
B	Electrical				
23	UPS along with Batteries (existing 2 Kva, with batteries bank consisting of battery 160 Nos. 1.2v 10 AH each)		1	No	Wabag
C	Instrumentation				
	Dosing tank(Alum , Alkali , Poly & Deoiler)				
24	Level Gauge		8	No	Wabag

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka
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Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
25	Low level Indicator		8	No	Wabag
26	Pressure Gauge- Capillary type		8	No	Wabag
	SUMPS TOTAL 05 PITS (SLOPE OIL, SLUG PIT, BACKWASH TANK, FILTER FEED PUMP, TPI INLET)				
27	Low and High Level Switch- (Displacer Type)		10	No	Wabag
	DMF 510 AND DMF 520 FILTERS				
28	DPT		2	No	Wabag
	WASH TANK AND BALANCE LT (TANK 103 AND TANK 104)				
29	Ultrasonic Level Transmitter		2	No	Wabag
30	Float Type Level		2	No	Wabag
	INDICATORS & CONTROLLERS				
31	DP Indicators		2	No	Wabag
32	Level Indicator		1	No	Wabag
33	Flow Indicator and Totaliser		1	No	Wabag
34	LCV Controller		1	No	Wabag
35	PCV Controller		1	No	Wabag
	SATURATION VESSEL				
36	Level Gauge		1	No	Wabag
37	Level Transmitter		1	No	Wabag
38	Pressure Transmitter		1	No	Wabag
39	Control Valves		2	No	Wabag
	ETP CONTROL ROOM				

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka				
	<table border="1"> <tr> <td style="text-align: center;">Rev.</td> <td style="text-align: center;">Page</td> </tr> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">11 / 16</td> </tr> </table>	Rev.	Page	1	11 / 16
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Sr. No	Item Description	Specifications Size / Capacity	Qty	UOM	Wabag / ONGC
40	Control Panel (Minic Panel) only. All other communication cables & other items will be client scope.		1	No	Wabag
D	Piping & Valves				
41	Replacement of Dosing pump's suction & delivery pipeline & valves		1	LS	Wabag
E	Civil Works				
42	Minor civil works , like pump /equipment's foundation (new replacement) No major civil works.		1	LS	Wabag

2.2 Our Exclusions

Sr. No	Item Description	Comments
	Kesanpalli & Tadipakka	
B	Electrical	
16	Replacement of existing earthing network with latest GI earthing with network cast iron earth poles in the ETPs at Kesanapalli (W)#GGS and Tatipaka.	
D	Piping & Valves	
33	Other Rectification / Replacement of Piping & Valves , our Scope is limited to the dosing pump as specified in above scope of work.	

3 CLIENT TO PROVIDE THE FOLLOWING:

1. Shut down of the plant, if required. (Flow diversion if required)
2. Labours / helpers required for cleaning/ Other activities.

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 12 / 16

3. Removal of Sludge / Dewatering of the system/unit.
4. All civil constructions & Pipes support.
5. Whitewashing & Painting of the plant.
6. Client shall be responsible for all chemicals, Consumables etc required for commissioning.
7. Provide power (including construction power), water (including construction water, drinking water, service water during construction) at work site.
8. Open and Closed Space for material storage at site.
9. Disposal location of waste (Construction / Sludge / oil etc) from the site & required approvals from Govt/Local authority. We will keep the dismantled items/waste in a designated area within the battery limit.
10. Owner shall provide for necessary insurance coverage of plant, machineries and materials including third party insurance during this contract.
11. All Local & Govt bodies approval & Permits.
12. Any other works not specified in your offer.

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COMMERCIAL OFFER

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4 INTRODUCTION

Commercial offer for revamping of the existing Effluent Treatment Plant at Kesanpalli & Tatipakka as per the scope as outlined in the technical offer.

5 PRICE SCHEDULE

S. No	Description	Price in INR
A	Revamping of the existing Effluent Treatment Plant at Kesanpalli & Tatipakka	INR Rs.14,00,00,000/- Rupees Fourteen Crore only.

Note:

- a) Taxes & Duties: Extra as applicable. – GST.
- b) Labour cess: Extra as applicable.
- c) If the contract is extended beyond the contract period for reasons not attributed to Wabag, then escalation shall be applicable for the remaining portion @ 10 % per annum.

6 VALIDITY

Our offer is valid for 30 days from the date of our proposal.

7 TAXES & DUTIES

All taxes and duties are extra.

8 DELIVERY

Sr. No.	Packages	Completion Period
1.	Revamping of the existing Effluent Treatment Plant at Kesanpalli & Tatipakka	12 Months**

** From the date of clearance of Basic engineering Package and Site handover free from encumbrance.

9 STATUTORY VARIATIONS

Any statutory variations in taxes & duties, on material and services and shall be to the Client / purchaser's account. Any change in law from the date of submission shall be to the purchaser's account.

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Oil & Natural Gas Corporation (ONGC)	Proposal For Revamping Of Existing ETP at Kesanpalli & Tatipakka	Rev. 1	Page 15 / 16

Also, Introduction of new taxes & duties from the date of submission shall be to the Client / purchaser's account.

10 PAYMENT TERMS

- 20% advance
- 70% against dispatch documents on pro-rata basis an irrevocable L/C valid for one year from the first class bank.
- 5% against Installation on pro-rata basis.
- 5% on Commissioning.

11 TRIAL RUN AND COMMISSIONING

Contractor will supply consumables, spares for the trial run and commissioning. Chemicals for trail run (5 days) will be provided by Contractor. All Chemicals and Power based on consumption list provided by the Contractor will be provided by Client. Dry testing, Installation checks, wet testing will be done before Trial run and Trial run will be performed for continuous duration of 48 hours to check the quality of Key performance parameters. During this period, Contractor will check performance of the each units as per agreed protocol, prior to the award of Contract.

12 CONSEQUENTIAL LOSSES

Neither WABAG nor CLIENT/PURCHASER shall be liable to the other by way of indemnity, warranty or guarantee or by reason of any breach of the Contract or of statutory duty or by reason of not (including negligence and strict or absolute liability) or otherwise for any other loss of profit, loss of use of equipment, cost of capital, downtime costs, loss of opportunity, loss of goodwill, loss of production, loss of contracts or for any other special, exemplary, incidental or consequential damages that may be suffered by the other and claims of CLIENT/PURCHASER of the other party for such damages.

13 FORCE MAJEURE

If at any time during the continuance of this Contract the performance by either party under this Contract shall be prevented by reasons of any war / war like situations, invasion, acts of enemies, hostilities, riots, civil commotion, labor disturbance, strikes, lockouts, layoffs, mutiny, insurrection, rebellion, revolution, accidents, sabotage, fire, natural calamities like epidemics, earthquake, floods, etc. Also delay or inability due to change in government policies and orders obtain materials due to change in Import Policy or other statutory restrictions, lack of transport facilities, interruptions/restrictions in power supply, damage to or breakdown of plant, machinery and equipment etc. (hereinafter referred to as eventuality) then provided notice of the happening of any such eventuality is given by either party to the other within fifteen (15) days of such eventuality, be entitled to terminate this Contract, nor shall either party have any claim for damages against the other in respect of such non-performance and the work under this Contract shall be resumed as soon as practicable after such eventuality has come to an end or ceased to exit. Under such circumstances the contractual delivery period shall be extended by a period equal to that during which such eventuality operated

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plus an additional period, if any, as may be considered reasonable by CLIENT/PURCHASER. Should one or both parties be prevented from fulfilling their contractual obligations by a state of Force Majeure lasting continuously for a period of at least 6 months, both the parties shall consult each other regarding the further implementation of the contract, provided always that, if no mutually agreed arrangement is arrived at within a period of one month from the expiry of the six months referred to above, the Contract shall be deemed to have expired at the end of the said 6 months referred to above. The above mentioned expiry of the Contract will imply that both the parties have the obligation to reach an agreement regarding the winding up and financial settlement of the contract.

14 DISPUTE RESOLUTION

The parties shall make all efforts to settle disputes in connection with this Undertaking through mutual discussion. In the event of any dispute that cannot be settled by mutual discussions, the same shall be settled by arbitration as per the Arbitration and Conciliation Act, 1996 (Act). Any dispute shall be taken to Court of justice as may be envisaged under the Act. The place of arbitration shall be Chennai and the arbitration proceedings shall be conducted in English language. The Parties shall be bound by the Arbitration Award passed by the Arbitrators

15 TERMINATION CLAUSE

If the buyer fails to pay WABAG the amount due within 30 days after the due date for payment as per the contract (except for any deduction that buyer is entitled to make under the contract or any disputed amount) (Or) If a prolonged suspension affects the whole of the works either due to inspection or continuation of the Force Majeure event then WABAG may terminate his employment under the contract giving notice in writing to CLIENT/PURCHASER.

Irrespective of any extension of time, if a Force Majeure event occurs for continuous period of 90 days, either CLIENT/PURCHASER or WABAG may give to the other a notice of termination (which shall take effect 30 days after giving notice) then at the end of 30 days period, CLIENT/PURCHASER / CLIENT/PURCHASER's representative shall determine the value of the work done comprising of:

Payments for any work or supply of goods and for the goods under fabrication/manufacturing carried out by WABAG for which the price is stated in the contract shall be paid by Client/Purchaser.

Cost of the plant and materials ordered for the works which have been delivered by WABAG, or of which the contract is liable to accept delivery, such plant and material shall become the property of (and be at the risk of) CLIENT/PURCHASER against payment therefore by CLIENT/PURCHASER and WABAG shall place the same at the CLIENT/PURCHASER'S disposal promptly upon receipt of request from CLIENT/PURCHASER Subsequently shall effect all outstanding payment to WABAG in accordance with the contract.

16 PAYMENT ON TERMINATION FOR CLIENT/PURCHASER'S DEFAULT

In the event of termination, the buyer shall pay to WABAG within thirty (30) days of a properly substantiated invoice the cost of the work performed to the date of termination, all supply items in orders including items in transit & demobilization which not to exceed the Contract Price, less amount previously paid.

- End of Document -



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THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

PART I EXTRAORDINARY

No.102

AMARAVATI, FRIDAY, FEBRUARY 26, 2021

G.750

NOTIFICATIONS BY GOVERNMENT

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ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY DEPARTMENT
(SEC.I)

CONSENT FEE FOR ESTABLISHMENT AND CONSENT FEE FOR OPERATION - FRESH / RENEWAL OF CONSENT FOR OIL & GAS SECTOR, MINING PROJECTS / FACILITIES/ACTIVITIES Etc., UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 BY THE ANDHRA PRADESH POLLUTION CONTROL BOARD (APPCB).

[G.O.Ms.No.13, Environment, Forests, Science & Technology (Sec.I),
26th February, 2021.]

NOTIFICATION

In exercise of the powers conferred under section 64 read with sub-section (2) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and section 54 read with sub-section (2) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and in supersession of the orders issued in G.O.Ms.No.157, Environment, Forests, Science & Technology Department, dated: 22nd November, 1997 (to the extent of the subjects Oil & Gas sector and Mining projects concerned), the Government hereby revise the Consent Fee for Establishment (CFE) and Consent Fee for Operation (CFO)/Renewal of Oil & Gas Sector, mining projects/facilities/activities etc., by the Andhra Pradesh Pollution Control Board as follows:

- (i) The revised Consent Fee for Establishment is as detailed in Annexure-I of this notification.
- (ii) The revised Consent Fee for Operation Fresh/Renewal is as detailed in Annexure-II of this notification.

The revised rates of consent fee payable by the Oil & Gas sector, mining projects/facilities/activities etc., shall come into force from the date of publication of this notification.

The existing Oil & Gas Sector, mining projects/facilities/activities etc., who have already obtained CFO of the Board, have to pay the fee as per the revised rates after expiry of the remaining validity period of CFO from the date of issue of this notification.

VIJAY KUMAR G. Srkr,
Secretary to Government.

ANNEXURE - I**Revised CFE FEE STRUCTURE****A. CONSENT FOR ESTABLISHMENT (CFE) FOR OIL & GAS SECTOR UNDER WATER ACT & AIR ACT:**

Sl.No.	Activity	CFE Fee
1.	Oil & Gas exploration & development activities:	Fixed fee of Rs.25 Lakhs for each facility irrespective of the project cost.
2.	Oil & Gas production & processing (including pre-processing) activity:	Rs. 1/- per Standard Cubic meter of Natural Gas/crude oil *

Note:

- *Consented capacity per annum shall be taken into consideration for calculation of fee.
- Fee once collected is not refundable. In case the CFE application is rejected, the fee shall be adjusted for the next CFE application filed by the same management, depending on the investment.

B. CONSENT FOR ESTABLISHMENT (CFE) FOR MINING SECTOR UNITS UNDER WATER ACT & AIR ACT:

Sl. No.	Material	CFE fee
1.	Gravel, Vermiculite, Limestone, Road metal & Building stone, Silica, Slate Stone	Rs. 5 per m ³ of production (or) Rs. 10,000/- per acre of mine lease area; whichever is higher
2.	Dolomite, Feldspar, Garnet, Quartz	Rs. 10 per m ³ of production (or) Rs. 20,000/- per acre of mine lease area; whichever is higher.
3.	Laterite, Bentonite, China Clay, Pyrophyllite, white clay, Fire Clay, Ball clay, Mosaic chips	Rs. 20 per m ³ of production (or) Rs.40,000/-per acre of mine lease area; whichever is higher
4.	Iron ore, Steatite, Granite, Color Granite, Manganese, Barites, Black Granite, Mica, Gold, Uranium, Silver.	Rs. 30 per m ³ of production (or) Rs. 60,000/-per acre of mine lease area; whichever is higher
5.	Any other material not listed above	Rs. 20 per m ³ of production (or) Rs. 40,000/-per acre of mine lease area; whichever is higher
6.	Mineral prospecting and exploration	Rs. 10,000/- per acre of the area, irrespective of the material.

Note:

- Consented capacity per annum shall be taken into consideration for calculation of fee.
- Fee once collected is not refundable. In case the CFE application is rejected, the fee shall be adjusted for the next CFE application filed by the same management, depending on the investment.

VIJAY KUMAR G. Srkr,
Secretary to Government.

ANNEXURE - II**Revised CFO FEE STRUCTURE****A. ANNUAL FEE FOR CONSENT FOR OPERATION (CFO) FRESH / RENEWAL FOR OIL & GAS SECTOR UNDER WATER ACT & AIR ACT:**

Sl.No.	Activity	CFO Fee
1.	Oil & Gas exploration & development activities	Fixed fee of Rs. 12.5 Lakhs per year for each facility irrespective of the project cost.
2.	Oil & Gas production & processing (including pre-processing) activity	Rs. 1/- per Standard Cubic meter of Natural gas/crude oil*

Note:

- *Consented capacity per annum shall be taken into consideration for calculation of fee and CFO (fresh) validity period to be reduced to 1 year.
- Consent fee once collected is not refundable. Excess fee paid, if any, will be adjusted while issuing CFOs in future.

B. ANNUAL FEE FOR CONSENT FOR OPERATION (CFO) FRESH / RENEWAL FOR MINING SECTOR UNITS UNDER WATER ACT & AIR ACT:

Sl.No.	Material	CFO fee per annum
1.	Gravel, Vermiculite, Limestone, Road metal & Building stone, Silica, Slate Stone	Rs. 2.5 per m ³ of production (or) Rs. 5,000/-per acre of mine lease area; whichever is higher
2.	Dolomite, Feldspar, Garnet, Quartz	Rs. 5 per m ³ of production (or) Rs. 10,000/-per acre of mine lease area; whichever is higher
3.	Laterite, Bentonite, China Clay, Pyrophyllite, white clay, Fire Clay, Ball clay, Mosaic chips	Rs. 10 per m ³ of production (or) Rs. 20,000/-per acre of mine lease area; whichever is higher
4.	Iron ore, Steatite, Granite, Color Granite, Manganese, Barites, Black Granite, Mica, Gold, Uranium, Silver.	Rs. 15 per m ³ of production (or) Rs. 30,000/-per acre of mine lease area; whichever is higher
5.	Any other material not listed above	Rs. 10 per m ³ of production (or) Rs. 20,000/-per acre of mine lease area; whichever is higher
6.	Mineral prospecting and exploration	Rs. 5,000/- per acre of the area, irrespective of the material.

Note:

- Consented capacity per annum shall be taken into consideration for calculation of fee and CFO (fresh) validity period to be reduced to 1 year.
- Consent fee once collected is not refundable. Excess fee paid, if any, will be adjusted while issuing CFOs in future.

VIJAY KUMAR G. Srkr,
Secretary to Government.

Registered No. HSE-49/2016



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THE ANDHRA PRADESH GAZETTE
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PART I EXTRAORDINARY

No.103

AMARAVATI, FRIDAY, FEBRUARY 26, 2021

G.751

NOTIFICATIONS BY GOVERNMENT

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ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY DEPARTMENT
(SEC.I)

CONSENT FEE FOR ESTABLISHMENT AND CONSENT FEE FOR OPERATION - FRESH / RENEWAL OF CONSENT FOR INDUSTRIES / OTHER PROJECTS, ACTIVITIES, FACILITIES Etc., (OTHER THAN OIL & GAS SECTOR AND MINING PROJECTS) UNDER WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 BY THE ANDHRA PRADESH POLLUTION CONTROL BOARD (APPCB).

[G.O.Ms.No.14, Environment, Forests, Science & Technology (Sec.I),
26th February, 2021.]

NOTIFICATION

In exercise of the powers conferred under section 64 read with sub-section (2) of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and section 54 read with sub-section (2) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and in supersession of the orders issued in G.O.Ms.No.157, Environment, Forests, Science & Technology Department, dated:22nd November, 1997,(to the extent of the subjects other than oil & gas sector and mining projects concerned), the Government after consultation with Andhra Pradesh Pollution Control Board hereby revise the Consent Fee for Establishment (CFE) and Consent Fee for 'Operation (CFO)/Renewal of industries/other projects, activities, facilities etc., (other than oil & gas sector and mining projects) as follows:

[1]

- (i) The revised Consent Fee for Establishment is as detailed in Annexure-I of this notification.
- (ii) The revised Consent Fee for Operation - Fresh/Renewal is as detailed in Annexure-II of this notification.

The revised rates of consent fee payable by the industries/other projects, activities, facilities etc., (other than oil & gas sector and mining projects) shall come into force from the date of publication of this notification.

The existing industries/other projects, activities, facilities etc., who have already obtained CFO of the Board have to pay the fee as per the revised rates after expiry of the remaining validity period of CFO from the date of issue of this notification.

VIJAY KUMAR G Srkr,
Secretary to Government.

ANNEXURE - I**Revised CFE FEE STRUCTURE****A. CONSENT FOR ESTABLISHMENT (CFE) FOR INDUSTRIES AND PROJECTS UNDER WATERACT:**

Investment t in Rs. Cr	Red Category		Orange Category		Green Category	
	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimu m amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimu m amount of Rs.
0 to 0.025	0.400000	--	0.200000	--	0.100000	--
Above 0.025 to 0.25	0.080000	1000.00	0.040000	500.00	0.020000	300.00
Above 0.25 to 0.50	0.050000	2000.00	0.025000	1000.00	0.012500	500.00
Above 0.50 to 1.00	0.050000	2500.00	0.025000	1300.00	0.012500	600.00
Above 1.00 to 3.00	0.150000	15000.00	0.075000	7500.00	0.037500	3900.00
Above 3.00 to 5.00	0.180000	45000.00	0.090000	22500.00	0.045000	11400.00
Above 5.00 to 10.00	0.180000	90000.00	0.090000	45000.00	0.045000	22500.00
Above 10.00 to 25.00	0.090000	180000.00	0.045000	90000.00	0.022500	45000.00
Above 25.00 to 50.00	0.060000	225000.00	0.030000	112500.00	0.015000	56400.00
Above 50.00 to 100.00	0.045000	300000.00	0.022500	150000.00	0.011250	75000.00
Above 100.00 to 500.00	0.018000	450000.00	0.009000	225000.00	0.004500	112500.00
Above 500.00 to 1000.00	0.015000	900000.00	0.007500	450000.00	0.003750	225000.00
Above 1000.00 to 5000.00	0.004200	1500000.00	0.002100	750000.00	0.001050	375000.00
Above 5000.00 to 10000.00	0.003000	2100000.00	0.001500	1050000.00	0.000750	525000.00
Above 10000.00 to 20000.00	0.003000	3000000.00	0.001500	1500000.00	0.000750	750000.00
Above 20000.00	0.003000	6000000.00	0.001500	3000000.00	0.000750	1500000.00

Note:

- Consent for Establishment Fee has to be paid under Water Act, 1974 and Air Act, 1981 separately with the above rates, if the industry is having both Air & Water pollution. In case there is either water or air pollution, fee has to be paid under respective Acts only.
- Investment comprises of cost of land, building, plant & machinery as mentioned in the application.
- In case of Change of Product mix application, 50% of the above mentioned CFE Fee has to be paid (on total project cost including enhanced project cost).
- In case of Issuing combined CFE & CFO orders in JNPC up to the validity period of existing CFO order, the industry has to pay the 50% of (CFE +CFO fee per year) for the remaining period leftover i.e. up to the validity of the existing CFO order. The industry has to pay the CFO fee for the entire year even though the validity is required for part of the year.
- Fee once collected is not refundable. In case the CFE application is rejected, the fee shall be adjusted for the next CFE application filed by the same management, depending on the investment.

B. CONSENT FOR ESTABLISHMENT (CFE) FOR INDUSTRIES AND PROJECTS UNDER AIR ACT:

Investment in Rs. Cr	Red Category		Orange Category		Green Category	
	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.
0 to 0.025	0.4000000	--	0.2000000	--	0.1000000	--
Above 0.025 to 0.25	0.0800000	1000.00	0.0400000	500.00	0.0200000	300.00
Above 0.25 to 0.50	0.0500000	2000.00	0.0250000	1000.00	0.0125000	500.00
Above 0.50 to 1.00	0.0500000	2500.00	0.0250000	1300.00	0.0125000	600.00
Above 1.00 to 3.00	0.1500000	15000.00	0.0750000	7500.00	0.0375000	3900.00
Above 3.00 to 5.00	0.1800000	45000.00	0.0900000	22500.00	0.0450000	11400.00
Above 5.00 to 10.00	0.1800000	90000.00	0.0900000	45000.00	0.0450000	22500.00
Above 10.00 to 25.00	0.0900000	180000.00	0.0450000	90000.00	0.0225000	45000.00
Above 25.00 to 50.00	0.0600000	225000.00	0.0300000	112500.00	0.0150000	56400.00
Above 50.00 to 100.00	0.0450000	300000.00	0.0225000	150000.00	0.0112500	75000.00
Above 100.00 to 500.00	0.0180000	450000.00	0.0090000	225000.00	0.0045000	112500.00
Above 500.00 to 1000.00	0.0150000	900000.00	0.0075000	450000.00	0.0037500	225000.00
Above 1000.00 to 5000.00	0.0042000	1500000.00	0.0021000	750000.00	0.0010500	375000.00
Above 5000.00 to 10000.00	0.0030000	2100000.00	0.0015000	1050000.00	0.0007500	525000.00
Above 10000.00 to 20000.00	0.0030000	3000000.00	0.0015000	1500000.00	0.0007500	750000.00
Above 20000.00	0.0030000	6000000.00	0.0015000	3000000.00	0.0007500	1500000.00

Note:

- Consent for Establishment Fee has to be paid under Water Act, 1974 and Air Act, 1981 separately with the above rates, if the industry is having both Air & Water pollution. In case there is either water or air pollution, fee has to be paid under respective Acts only.
- Investment comprises of cost of land, building, plant & machinery as mentioned in the application.
- In case of Change of Product mix application, 50% of the above mentioned CFE fee has to be paid (on total project cost including enhanced project cost).
- In case of Issuing combined CFE & CFO orders in JNPC up to the validity period of existing CFO order, the Industry has to pay the 50% of (CFE + CFO fee per year) for the remaining period leftover i.e. up to the validity of the existing CFO order. The industry has to pay the CFO fee for the entire year even though the validity is required for part of the year.
- Fee once collected is not refundable. In case the CFE application is rejected, the fee shall be adjusted for the next CFE application filed by the same management, depending on the Investment.

VIJAY KUMAR G. Srkr,
Secretary to Government.

ANNEXURE - II**Revised CFO FEE STRUCTURE****4. ANNUAL FEE FOR CONSENT FOR OPERATION (CFO) FRESH/RENEWAL FOR INDUSTRIES AND PROJECTS UNDER WATER ACT:**

Investment in Rs. Crores	Red Category		Orange Category		Green Category	
	Rate of fee on investment (%)	With Minimum amount of Rs.	Rate of fee on investment (%)	With Minimum amount of Rs.	Rate of fee on investment (%)	With Minimum amount of Rs.
	(Rounding off to nearest Rs.100/-)		(Rounding off to nearest Rs.100/-)		(Rounding off to nearest Rs.100/-)	
0 to 0.025	0.2000000	0.00	0.1000000	0.00	0.0500000	0.00
Above 0.025 to 0.25	0.0400000	500.00	0.0200000	300.00	0.0100000	100.00
Above 0.25 to 0.50	0.0250000	1000.00	0.0125000	500.00	0.0062500	300.00
Above 0.50 to 1.00	0.0250000	1300.00	0.0125000	700.00	0.0062500	400.00
Above 1.00 to 3.00	0.0750000	7500.00	0.0375000	3900.00	0.0187500	2100.00
Above 3.00 to 5.00	0.0900000	22500.00	0.0450000	11400.00	0.0225000	5700.00
Above 5.00 to 10.00	0.0900000	45000.00	0.0450000	22500.00	0.0225000	11400.00
Above 10.00 to 25.00	0.0450000	90000.00	0.0225000	45000.00	0.0112500	22500.00
Above 25.00 to 50.00	0.0300000	112500.00	0.0150000	56400.00	0.0075000	28200.00
Above 50.00 to 100.00	0.0225000	150000.00	0.0112500	75000.00	0.0056250	37500.00
Above 100.00 to 500.00	0.0090000	225000.00	0.0045000	112500.00	0.0022500	56400.00
Above 500.00 to 1000.00	0.0075000	450000.00	0.0037500	225000.00	0.0018750	112500.00
Above 1000.00 to 5000.00	0.0021000	750000.00	0.0010500	375000.00	0.0005250	187500.00
Above 5000.00 to 10000.00	0.0015000	1050000.00	0.0007500	525000.00	0.0003750	262500.00
Above 10000.00 to 20000.00	0.0015000	1500000.00	0.0007500	750000.00	0.0003750	375000.00
Above 20000.00	0.0015000	3000000.00	0.0007500	1500000.00	0.0003750	750000.00

Note:

1. Consent for Operation (CFO) fee has to be paid per annum under Water Act, 1974 and Air Act, 1981 separately with the above rates, if the industry is having both Air & Water pollution. In case there is either water or air pollution, fee has to be paid under respective Act only.
2. In case the investment of the project mentioned in the CFE application is increased while applying for obtaining CFO (fresh), the CFE fee for the difference in the investment shall be collected. In case the investment is decreased, no further action is required.
3. The Gross Block of the latest financial year certified by a Chartered Accountant, without allowing depreciation, shall be considered as investment for levying CFO fee.
4. In case of Change of Product mix CFO application, 50% of the above mentioned CFO fee has to be paid.
5. In case of Issuing combined CFE & CFO orders in JNPC up to the validity period of existing CFO order, the industry has to pay the 50% of (CFE + CFO fee) for the balance period leftover up to the validity of the existing CFO order. The industry has to pay the CFO fee for the entire year even though the validity is required for part of the year.
6. Consent fee once collected is not refundable. Excess fee paid, if any, will be adjusted while issuing CFOs in future.

B. ANNUAL FEE FOR CONSENT FOR OPERATION (CFO) FRESH / RENEWAL FOR INDUSTRIES AND PROJECTS UNDER AIR ACT:

Investment in Rs. Crores	Red Category		Orange Category		Green Category	
	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.	Rate of fee on investment (%) (Rounding off to nearest Rs.100/-)	With Minimum amount of Rs.
0 to 0.025	0.2000000	0.00	0.1000000	0.00	0.0500000	0.00
Above 0.025 to 0.25	0.0400000	500.00	0.0200000	300.00	0.0100000	100.00
Above 0.25 to 0.50	0.0250000	1000.00	0.0125000	500.00	0.0062500	300.00
Above 0.50 to 1.00	0.0250000	1300.00	0.0125000	700.00	0.0062500	400.00
Above 1.00 to 3.00	0.0750000	7500.00	0.0375000	3900.00	0.0187500	2100.00
Above 3.00 to 5.00	0.0900000	22500.00	0.0450000	11400.00	0.0225000	5700.00
Above 5.00 to 10.00	0.0900000	45000.00	0.0450000	22500.00	0.0225000	11400.00
Above 10.00 to 25.00	0.0450000	90000.00	0.0225000	45000.00	0.0112500	22500.00
Above 25.00 to 50.00	0.0300000	112500.00	0.0160000	56400.00	0.0075000	28200.00
Above 50.00 to 100.00	0.0225000	150000.00	0.0112500	75000.00	0.0056250	37500.00
Above 100.00 to 500.00	0.0090000	225000.00	0.0045000	112500.00	0.0022500	56400.00
Above 500.00 to 1000.00	0.0075000	450000.00	0.0037500	225000.00	0.0018750	112500.00
Above 1000.00 to 5000.00	0.0021000	750000.00	0.0010500	375000.00	0.0005250	187500.00
Above 5000.00 to 10000.00	0.0015000	1050000.00	0.0007500	525000.00	0.0003750	262500.00
Above 10000.00 to 20000.00	0.0015000	1500000.00	0.0007500	750000.00	0.0003750	375000.00
Above 20000.00	0.0015000	3000000.00	0.0007500	1500000.00	0.0003750	750000.00

Note:

1. Consent for Operation (CFO) fee has to be paid per annum under Water Act, 1974 and Air Act, 1981 separately with the above rates, if the industry is having both Air & Water pollution. In case there is either water or air pollution, fee has to be paid under respective Act only.
2. In case the investment of the project mentioned in the CFE application is increased while applying for obtaining CFO (fresh), the CFE fee for the difference in the investment shall be collected. In case the investment is decreased, no further action is required.
3. The Gross Block of the latest financial year certified by a Chartered Accountant, without allowing depreciation, shall be considered as investment for levying CFO fee.
4. In case of Change of Product mix CFO application, 50% of the above mentioned CFO fee has to be paid.
5. In case of issuing combined CFE & CFO orders in JNPC up to the validity period of existing CFO order, the industry has to pay the 50% of (CFE + CFO fee) for the balance period leftover up to the validity of the existing CFO order. The industry has to pay the CFO fee for the entire year even though the validity is required for part of the year.
6. Consent fee once collected is not refundable. Excess fee paid, if any, will be adjusted while issuing CFOs in future.

VIJAY KUMAR G. Srkr,
Secretary to Government.

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail) :	Sushant Gupta AEE(M)
2.	Sender's authorisation No. :	
3.	Manifest Document No. :	GP No. 24/01/2022 - 1735
4.	Transporter's name and address: (including Phone No. and e-mail)	Sent to Nsp H Scrapyard via Sri Sai Balaji Logistics
5.	Type of vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No. :	AP 37 TK 0380
7.	Vehicle registration No. :	
8.	Receiver's name and mailing address (including Phone No. and e-mail) :	
9.	Receiver's authorisation No. :	
10.	Waste description :	Burnt Oil
11.	Total quantity No. of Containers :	..2600..lts.....m ³ or MT13.....Nos. Barrel
12.	Physical form :	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	<p>SUSHANT GUPTA AEE(M) TATIPAKA COMPLEX ONGC LTD</p> <p>Sushant</p>	
	Name and stamp:	Signature: Month Day Year 24 01 2022
15.	Transporter acknowledgement of receipt of Wastes	
	Name and stamp:	Signature: Month Day Year
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month Day Year



OIL AND NATURAL GAS CORPORATION LIMITED
QUALITY CONTROL LABORATORY, TATIPAKA COMPLEX
RAJAHMUNDRY ASSET

Date: 22.04.2022

VOC monitoring at Tatipaka Complex

S.No.	Date of measurement	Sampling location/area	TVOC (mg/M ³)
1	22.04.2022	ETP-Process Area	0.156
2	22.04.2022	ETP-Old Multiplex Tank area	0.052
3	22.04.2022	ETP-Guard pond area	0.108
4	22.04.2022	ETP-Drainage	0.061
5	22.04.2022	Refinery-OWS	0.162
6	22.04.2022	Drain near Refinery column	0.181
7	22.04.2022	Refinery-VAP storage tanks dyke	0.254
8	22.04.2022	Drain near VAP storage tanks	0.440
9	22.04.2022	Refinery-Loading bay	0.150
10	22.04.2022	LSHS storage tanks area	0.011
11	22.04.2022	GCS-GDU (Near Re-boiler)	0.230
12	22.04.2022	GCS-Compressor	0.331
13	22.04.2022	GCS-Process Area	0.264
14	22.04.2022	GCS- GT Tank Area	0.211

D. Trinadh 22/04/22

(D.TRINADH)

Sr.Chemist, I/C. QCLab

Tatipaka Complex

IN - CHARGE

QUALITY CONTROL LABORATORY
TATIPAKA GCS-II REFINERY COMPLEX
OIL AND NATURAL GAS CORPORATION LTD.
RAJAHMUNDRY ASSET



OIL AND NATURAL GAS CORPORATION LIMITED
QUALITY CONTROL LABORATORY, TATIPAKA COMPLEX
RAJAHMUNDRY ASSET

Date: 07.12.2021

VOC monitoring at Tatipaka Complex

S.No.	Date of measurement	Sampling location/area	TVOC (mg/M ³)
1	07.12.2021	ETP-Process Area	0.245
2	07.12.2021	ETP-Old Multiplex Tank area	0.152
3	07.12.2021	ETP-Guard pond area	0.607
4	07.12.2021	ETP-Drainage	0.121
5	07.12.2021	Refinery-OWS	0.561
6	07.12.2021	Drain-near Refinery column	0.251
7	07.12.2021	Refinery-VAP storage tanks dyke	0.145
8	07.12.2021	Drain near VAP storage tanks	0.354
9	07.12.2021	Refinery-Loading bay	0.151
10	07.12.2021	LSHS storage tanks area	0.112
11	07.12.2021	GCS-GDU (Near Re-boiler)	0.745
12	07.12.2021	GCS-Compressor	0.411
13	07.12.2021	GCS-Process Area	0.364
14	07.12.2021	GCS- GT Tank Area	0.408

D. Trinadh
(D. TRINADH) 07/12/21

Sr. Chemist, I/C. QCLab

Tatipaka Complex
IN-CHARGE

QUALITY CONTROL LABORATORY
TATIPAKA GCS-II REFINERY COMPLEX
OIL AND NATURAL GAS CORPORATION LTD.
RAJAHMUNDRY ASSET

Ref.No: CVR/MKT/2021 - 22/ENV/Janu 0161

Dated: 02.05.2021

To
M/s. ONGC.,

Dear Sir,

We herewith enclosed our Proposal for LDAR study.

We shall be glad to introduce ourselves as multinational environmental laboratory with Full Fledge analytical and field operation capabilities. CVR Labs is associated with A&B Labs, Houston, USA.

CVR Labs provides wide range of testing of Air, Water, Soil, Solid Waste, Industrial Hygiene and Risk Assessment etc. Indian Standard/ USEPA /Other International Standard / CPCB approved methods are followed for monitoring and analysis.

Yours sincerely
CVR Labs Pvt Ltd.,

E.Janaki
Executive - Business Development

Budget for LDAR Study:

Component	Unit Cost per Location (Rs.)
Minimum 500 Points	75/-
501 - 1000 Points	65/-
1001 - 5000 Points	55/-
Above 5000 Points	50/-
Reporting Charges	20,000/-
Transport, Mobilization Charges, Travel, Lodging and Boarding Extra as Applicable	
#18.0% GST extra as applicable	

CVR Scope: (LDAR Monitoring)

1. TVOC Monitoring Equipment
2. Monitoring Of TVOC before and After Repair
3. Submission Of LDAR Monitoring Report

Client Scope:

1. Identification of Monitoring Points /Locations and arrangements for proper approach
2. Tagging of monitoring points
3. Repair of Leaks

Payment Terms:

50% Advance Payment

50% On Submission of LDAR Monitoring Report

VALIDITY OF QUOTE: 30 DAYS

We trust that this proposal meet with your requirements. Please revert should there be any aspect that needs clarification. Please feel free to contact us if you need any clarification regarding the environmental monitoring and analysis.

Yours sincerely,
CVR Labs Pvt.Ltd.,

E.Janaki
Executive - Business Development



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone No. and e-mail)	M. GOWRISANKAR, GM(M) CPR No: 4648, Mob: 9490160974 gowsankar@mongc.com (PIN) 645.
2.	Sender's authorisation No.	
3.	Manifest Document No.	
4.	Transporter's name and address: (including Phone No. and e-mail)	
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transporter's registration No.	AP-37-TF-3241
7.	Vehicle registration No.	
8.	Receiver's name and mailing address (including Phone No. and e-mail)	
9.	Receiver's authorisation No.	
10.	Waste description	Spent oil.
11.	Total quantity No. of Containers	1.8 m ³ or MT 9 Nos. Barrels.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	Use hand gloves while handling.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp: M. GOWRISANKAR, GM(M)		Signature: <i>[Signature]</i>
		Month: 24 Day: 02 Year: 2022
15.	Transporter acknowledgement of receipt of Wastes	
Name and stamp:		Signature:
		Month: Day: Year:
16.	Receiver's certification for receipt of hazardous and other waste	
Name and stamp: JI Asst (MM) ONGC, TEL: 41444		Signature: <i>[Signature]</i>
		Month: 25 Day: 02 Year: 2022

Annex - 8



Engineering Services
OIL AND NATURAL GAS CORPORATION LTD

Rajahmundry Asset, S A-14, Godavari Bhavan, Base Complex
Rajahmundry, A.P-533106 Telephone No: 0883-2494431, Fax No: 0883-2427788

File No RA/ES/PG/KSP Scaline/2022 /0-1 Date: 29.04.2022

From: Ajay Kumar Kotha, GM (E&T), Project Coordinator, I/c Project Group, Engg Services.

To: Sh PJ Prasada Rao, GM(P) - Installation Manager - Kesanapalli GGS(W), Surface Team

Sub: Completion of the project - reg
Work- "Design, Procurement, Transport, Supply and Laying of Subsea pipeline of 1.5 Kms along with the diffuser system at Kesanapalli (W) on LSTK basis for disposal of treated water from Kesanapalli ETP" - reg.

The subject project was awarded to M/s Hydrotech Systems Pvt Ltd on 21.06.2021 with a scheduled completion date of 20.06.2022 (i.e. 365 days from the date of NoA). The project was completed successfully on 14th March 2022 and subsequently the additional work pertaining to the positive change order i.e. laying of onshore HDPE pipeline of length 350mtrs (appx) was also completed on 25th March 2022.

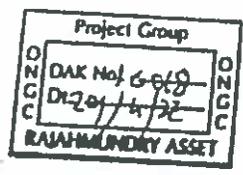
This is for your information.

Regards,

Ajay Kumar
29/4/22
(Kotha Ajay Kumar)

Copy to:

- 1. GGM - Head Engg Services.
- 2. GGM - Surface Manager.
- 3. CGM(P) - Area 1 Manager.
- 4. GM(Civil) - LM(Works).





ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड
Oil and Natural Gas Corporation Limited

पूर्वी अपतट परिसंपत्ति
द्वितीय तल, साउथ ब्लॉक, सुभद्रा आर्केड, भानुगुडी जंक्शन, काकीनाड़ा - 533003
Eastern Offshore Asset
2nd Floor, South Block, Subhadra Arcade, Bhanugudi Junction, Kakinada - 533 003
Phone No: - 0884-2302205 Fax No: - 0884-2374104

ONGC/EOA/Surface/HSE/APPCB/NGT/2021/1

Date: 19.10.2021

✓ To,

Member Secretary

Andhra Pradesh Pollution Control Board, Head Office

D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010

Sub: - Submission of Compliance to Letter dated 26.09.2021.

- Ref: 1. Lr.No: 126/APPCB/UH-II/TF/KKD/2016-936 dated 26.09.2021.
2. NGT Committee Inspection report in matter of O.A. No. 175/2020.
3. Notice No 14-R-1823/PCB/RO-KKD/2019-1814 dated 14.02.2020

Dear Sir,

With reference to above mentioned Lr.No: 126/APPCB/UH-II/TF/KKD/2016-936 dated 26.09.2021, we acknowledge the receipt of the letter on 30.09.2021.

It is submitted that Odalarevu Onshore Terminal consisting of G1-GS15 Project and VA-S1 Project are working smoothly and complying fully with provisions of CFOs issued for the plants. The treated effluent water complying the EPA guidelines for underground disposal is being injected to the disposal wells at depth of more than 1000 mtrs.

The observations raised in the above-mentioned Notice No 14-R-1823/PCB/RO-KKD/2019-1814 dated 14.02.2020 received from RO-Kakinada were complied in time and detailed compliance report was submitted to RO-Kakinada office vide mail dated 06.03.2020 and through physical copy on 09.03.2020. Compliance report submitted is annexed at annexure-I.

The observations raised in the above mentioned NGT committee inspection report in matter of O.A. No. 175/2020 for Odalarevu plant were already rectified and complied before the 2nd visit of NGT Committee during February 2021. The detailed compliance report is annexed at annexure-II.

In view of the above submission, it is requested to close the observation raised in NGT committee report.

Yours sincerely

(Handwritten Signature)

(Hemant Kalra)

Group General Manager
Surface Manager

Copy to:

1. **Joint Chief Environmental Engineer**
Andhra Pradesh Pollution Control Board, Zonal Office, Visakhapatnam.
Email: zovja-jcee@appcb.gov.in.
2. **The Environmental Engineer,**
Andhra Pradesh Pollution Control Board, Regional Office, Kakinada.
Email: rokkd-ee1@appcb.gov.in

(Hemant Kalra)
Group General Manager
Surface Manager

Phone No - 0824-2362206/2374102 Fax No - 0824-2374104

ONGC/ROA/Surface/APPCB/19-20

Date: 06.02.2020

To,

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office,
Plot No. 2, IDA, Ramanayyapet,
Kalimanda - 533005, East Godavari District (A.P.)

Subject: - Consent for Operation for ONGC Odalarevu Onshore Terminal

References:-

1. CFO Order No. APPCB / VSP / RJY / 458 / HO / CFO / 2016 and its auto renewal order dated 06.02.2019
2. Industry's application received on 03.02.2020
3. Board Official Inspection Dated 11.02.2020
4. CFO Notice No. 14-R-1823/PCB/RO-KKD/2019-1814 Dated 14-02-2020

Dear Sir

Reference is invited to your notice no. 14-R-1823/PCB/RO-KKD/2019-1814 Dated 14-02-2020 received on 25.02.2020 on non-compliance of CFO conditions.

Following is submitted for your kind information and perusal in response to the show cause notice:

Observation No. 1:- At the time of inspection, the plant is operation.

ONGC Response: - Statement of fact, Noted.

Observation No. 2:- Stagnated effluents near pumps of High Pressure were observed. Photographs taken during the inspection were enclosed.

ONGC Response:- A small quantity of produced water had spilled from nearby pumps due to operational upset and immediate suitable actions were taken to contain the spillage within the installation. Subsequent to the spillage incident, various actions were taken to recover the thin layer of oil, however, it didn't succeed. An oil absorbent chemical powder has been procured and sprayed on the thin layer to neutralize the oil content in the effluent. Recovery of accumulated and neutralized produced water will be completed only after drying of the site. Due to the location being low lying area, drying process is taking some time. As soon as the drying of the area is complete, the neutralized layer will be recovered and filling of the lost area with fresh sand will be taken up to restore the location.



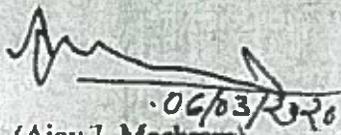
ONGC Response: - A pinhole leakage had taken place 7 days before the date of inspection (09.02.2020) which resulted in accumulation of oily water on the platform of pump House. The leakage has been arrested and the area has been cleaned and restored on 17.02.2020.

Observation No. 4:- Poor housekeeping is observed near ETP area and High Pressure pumps area.

ONGC Response: - Housekeeping efforts for ETP area has been enhanced and the same is being maintained.

In view of above submissions, it is requested to close the observations.

With regards


 .06/03/2020
 (Ajay J. Meshram)
 ED - Surface Manager

Copy for information to

1. ED- Asset Manager, EOA, Kakinada
2. CGM (Civil), Head-HSE, EOA, Kakinada
3. CGM (P)- Surface Area Manager, Surface Team, EOA, Kakinada

ANNEXURE-II

RESPONSE TO NON COMPLIANCES OBSERVED IN M/s ONGC ODALAREVU
ONSHORE TERMINAL

S. NO.	OBSERVATIONS	RESPONSE
As per Item No. 4.c.i of Inspection Report		
1.	<p>The ETP is not functioning properly.</p> <p>Oil is removed from slop oil tank and then Effluent is stored in holding ponds. Multimedia filters were not in operation on the day of the visit.</p> <p>Effluent is disposed on the ground without treatment. The detailed analysis and monitoring results of odalarevu facility water is enclosed as Annexure-IVa.</p>	<p>The ETP is functioning properly and operated in batches depending upon load to ETP.</p> <p>A settling tank has been added to the ETP process on 28.06.2018 to increase the settling time for efficient separation. The NOA placed for hook up of the 70 m³ settling tank in pursuit of the improvement is attached for evidence at Appendix-A. A three step process before the water is transferred to holding ponds ensures efficient oil separation. The multimedia filters were not in operation during the committee visit as the ETP is run intermittently depending on the load. It is always ensured that the effluent is treated before being injected to the Effluent Disposal (ED) wells. Moreover, since the effluent generation is only 26 m³/day against the ETP handling capacity of 160 m³/day., running the ETP for 4 hrs. a day shall suffice the purpose of treatment.</p> <p>Treated Effluent is being injected below 1000m in ED wells and the quality is maintained as per CPCB standards. Effluent water is not disposed on the ground. Standard being followed is reproduced below:</p> <p><i>Environment (Protection) Rules, 1986</i> <i>In case of re-injection in abandoned well the effluent have to comply only with respect to suspended solids and oil and grease at 100 mg/l and 10 mg/l, respectively.</i></p> <p>The Oil and Grease and TSS are within the CPCB/APPCB limits and the Annexure-IVa of report also indicate the same. Oil and Grease in BDL (Below detection limits 4.0 at both Inlet and outlet) and TSS is within limits (less than 100, inlet: 75, 79 outlet: 15).</p> <p>In addition the records indicating parameters of the effluent water before and after treatment maintained at the installation are attached herewith for clarification and evidence.</p> <p>It is also to note that the samples are being taken by APPCB at regular intervals for quality monitoring and it is considered as complying the APPCB/CPCB norms.</p>

2.	Severe odour nuisance and VOC levels inside unit premises was varying from 4.0 ppm to 6.0 ppm when measured using handheld PID (photo ionic detector) analyzer.	The primary reason of recording of severe odour nuisance and VOC levels inside unit premises is the measurement close to fugitive source which has been explained in the <i>recommendations (ix.)</i> of report also. Moreover VOC levels are found to be BLQ in the Second round of VOC monitoring as per Annexure-IVb of the committee report.
3.	<p>During the visit, there were rains and water logging was observed in the area.</p> <p>Both Effluent mixed with storm water was present in the unlined lagoon in more than 10 acres of land between M/s GAIL and M/s ONGC terminals. The pH of the lagoon Water was around 5.</p>	<p>Water logging in the low lying area within the installation observed during the committee visit was due to unprecedented rains before the committee visit. Separate CRWS (Contaminated Rain Water System) is in place to treat rain water from process area in case of unintended mixing of process fluids.</p> <p>Chemical barrels were placed near the referred lagoon having an area of 1.13 acres (not 10 Acres) during construction activities. Unintended and inadvertent leakage of one of the process chemical barrel in the area might have resulted into low pH value in the sample. The same has been rectified and care will be taken to ensure such instances do not occur in the future.</p>
4.	The storm water drains are completely clogged and was filled with thick oily sludge.	Storm water drains were clogged due to growth of vegetation in storm water drain and not oily sludge. The storm water drains are being cleaned periodically in a phase wise manner. Moreover the committee also observed the growth of healthy fishes in the channels. The sample analysis of storm water drain also indicated Oil and Grease as BDL in Annexure-IVa of the committee report.
5.	<p>Reported that the unit is facing water logging issues since 2017 onwards.</p> <p>Reported that the ETP is not properly working since 2017 and the unit is yet to replace worn out pumps.</p>	<p>Water logging issues have not been reported since 2017. Water logging in the installation were observed in the low lying areas created recently due to ongoing construction activities and unprecedented rains before the committee visit.</p> <p>The ETP is functioning properly and operated on batch wise basis depending upon load to ETP. Since the effluent generation is only 26 m³/day against the handling capacity of 160 m³/day, running the ETP for 4 hrs. a day suffices the requirement. The replacement of one of the worn out ETP pump was in process as the operation with standby pump is continuing due to low load. However, following the observations of the committee, the existing ETP pumps were serviced and painted to control corrosion. The photographs are attached at Appendix-B.</p> <p>ETP is meeting the requirements of injection into abandoned wells (only TSS and Oil and Grease are required parameters if effluent is injected below 1000m in abandoned wells) as brought out in the committee report.</p>

6.	The committee collected water & sediment samples, conducted ambient air quality monitoring during December, 2020 and carried out exclusive ambient VOC monitoring during February, 2021.	VOC levels are found to be BLQ in VOC monitoring. The same has also been indicated in the Annexure - IVb of the committee report.
As per Item No. 6.0 Conclusions and Recommendations of Inspection Report pertaining to Odalarevu Installation.		
viii.	<p>During monsoon due to heavy rains and water logging effluent is mixed with storm water due to which around three acres of land in Tatipaka near to old ETP and 10 acres of land in Odalarevu in between GAIL and ONGC terminals is having high COD, bod and TOC.</p> <p>The unit shall ensure that effluent will not allowed to mix with storm water.</p>	<p>As indicated above at point 3, the water accumulated in the pond were guarded through high rise bank and risk of contamination with storm water was not there. As a matter of utmost precaution, the contaminated water was transferred to Contaminated Rain Water System (CRWS) and the separated water was processed further in ETP for injection of treated water to disposal wells.</p> <p>ONGC is ensuring that no effluent / chemical is allowed to mix with storm water.</p>
ix.	<p>The committee carried out Ambient air quality monitoring in two installations namely Tatipaka and odalarevu installations during December, 2020 for all notified parameters namely Sulphur Dioxide as SO₂, Nitrogen Dioxide as NO₂, particulate matter (PM₁₀), particulate matter (PM_{2.5}), ozone, lead, carbon monoxide, ammonia, benzene, Benzo(a) pyrene, arsenic, nickel and noise. Both installations are complying with ambient air quality standards w.r.t. all parameters except Benzene. The ambient benzene concentration in the Tatipaka unit premises is ranging between 92 µg/ m³ to 2051 µg/m³ and in odalarevu installation 68.8 µg/ m³ and 122 µg/ m³ against the ambient standard of 05 µg/ m³. One of the reason for high ambient benzene concentration within the unit premises may due to placing the monitoring station close to fugitive source. The unit submitted to the committee that it has undertaken corrective actions like arresting fugitive emissions etc. The committee again carried out ambient benzene monitoring both inside and outside the unit premises in the villages both upwind and cross-wind directions. The ambient benzene concentration in the villages in Tatipaka is ranging from 0.02 µg/ m³ to 0.48 µg/ m³ and within</p>	<p>The primary reason of recording of high Benzene levels inside unit premises during first round of inspection is the measurement close to fugitive source which has been well explained in the <i>paragraph subsequently</i>. Moreover VOC levels are found to be BLQ in the Second round of VOC monitoring as per Annexure-IVb of the committee report.</p>

	<p>unit premises it is reduced to 0.1µg/m³.</p> <p>Both Tatipaka and Odalarevu facilities shall install continuous ambient monitoring facility and VOC sensors within the unit premises and results shall be displayed at the entrance of the unit for public and also the results shall be connected to APPCB server.</p>	<p>Continuous Ambient Air Monitoring Facility and VOC Sensors are being installed at the Odalarevu Onshore Terminal and is expected to be commissioned by December 2022. The new system shall be connected to APPCB server on commissioning. During the intervening period, ambient air quality is being monitored regularly through hired agency.</p>
xi.	<p>Environmental Compensation</p> <p>EC for violation of CFO conditions, sea disposal without obtaining permission from APPCB= ₹ 5,68,50,000/- (Calculations as per 4.c.vii of the report)</p>	<p>As explained above, the CFO conditions are not violated. CFO was obtained for Sub Surface Disposal of the treated effluent water into effluent disposal wells for Odalarevu Onshore Terminal. Odalarevu Onshore terminal has strictly adhered to the CFO conditions laid down by APPCB.</p> <p>The parameters required for sub surface disposal are always achieved and were demonstrated even during the committee visit and periodical APPCB visits and their samples collection.</p> <p>The ETP is functioning properly and operated intermittently in batches depending upon load to ETP. The ETP was not running during the committee visit because of the low load.</p> <p>Therefore, the environmental compensation levied upon ONGC from the year 2017 is not justified and ONGC requests to repeal the same in light of the above mentioned fact that ONGC Odalarevu Onshore Terminal has always been operating in line with the norms and conditions laid down by CPCB/APPCB in its efforts for environmental protection.</p> <p>It is reassured that ONGC Odalarevu Onshore Terminal is neither contributing towards the pollution of environment nor contributing to any kind of undesired emissions.</p>

APPENDIX - A

Copy of NOA for hook up of 70 m3 settling tank in the ETP.



NO: ONGC/EOA/SUR/HOOKUP OF 70 M-3 STORAGE TANK/2018-19 Dt: 14.06.2018

To,
M/S Vikranth Industries, VC- 855947
Narasapur,
West Godavari,
A.P.

Tendor No. KU7KL18004

Sub: Hiring of Services for hooking up of 70 M-3 Storage Tank at ETP, Odalarevu Onshore Terminal.

Ref:- your offer No. Nil dated:05.06.2018

Dear sir,

With reference to the above, ONGC here by pleased to place this **Notification of Award (NOA)** of contract to M/S Vikranth Industries, VC- 855947, Narasapur, as per the following rates, terms & conditions.

1) Rates:

Sl No.	Description	Rates in Rupees (inclusive of all taxes)
01	Hiring of Services for hooking up of 70 M-3 Storage Tank at ETP, Odalarevu Onshore Terminal	98530/-

2) Scope of Contract: Strictly as furnished in Scope of work

3) Period of contract: CONTRACT shall remain valid for a period of 28 days (excluding mobilization period 7 days) from the date of issuing NOA.

4) Mobilization: Contractor needs to mobilize required equipment/man power/materials within 7 days from the date of NOA placed, at the specified sites/location for commencement of services.

5) Payment terms: 100% payment shall be made within 21 calendar days upon submission of bills in duplicate to the office of DGM(P), FEG/SPG, 2nd floor, ONGC, Subhadra Arcade, Kakinada-533003 along with satisfactory job completion certificate

B. K. Kumar

as per scope of work from the Site in Charge, ONGC, Odalarevu GCS along with necessary documents if any.

6) Bills are to be addressed to I/C- Finance, ONGC, 2nd Floor, Subhadra Arcade, Kakinada-533003. Contractor shall give full bank details for online payment..

7) Power and water (utility) will be provided by ONGC.

8) All other Terms and conditions are strictly as per tender and SOW. You are requested to acknowledge receipt of this NOA and arrange to provide services.

COPY TO:

- 1) Surface Manager ONGC, EOA
- 2) DGM(F&A), ONGC, EOA

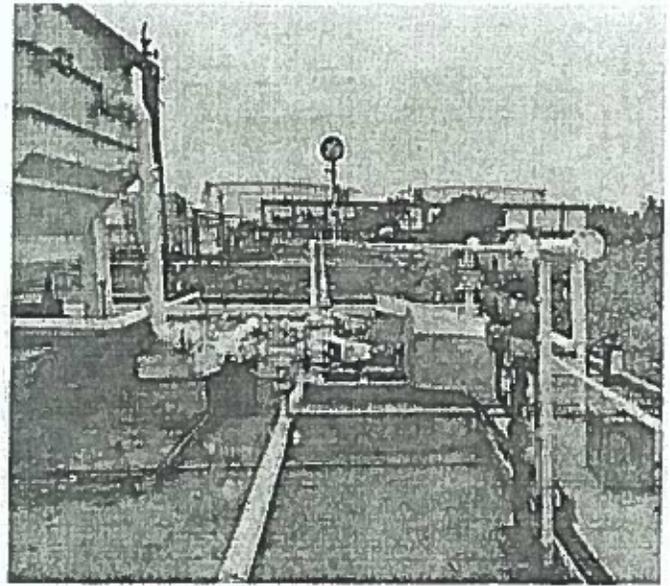
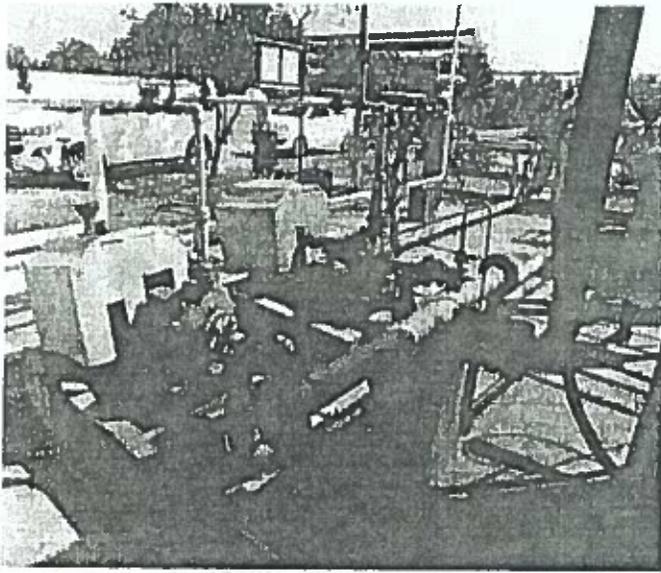
B. K. Banothu
 (KUSUDU BANOTHU)
 KUSUDU BANOTHU
 EE(P) - SURFACE
 ONGC, EOA
 KAKINADA - 533 003.
18/06/2018

Received
 NO A,
 Scope of work
 Bill of Material
 For VIKRANTA INDUSTRIES
B. S. Rao
 Proprietor
18/06/18

APPENDIX - B

BEFORE

AFTER



29/10/2021

Kesavapilla

Arme - 10

5/25/22, 11:11 AM Reply to the letter Dated 26.09.2021

From: Nilesch Jain/ONGCL
To: appcbrokkd@gmail.com, membersecy@appcb.gov.in
Cc: SS2 SHARMA/ONGCL@ONGCL, PJP RAO/ONGCL@ONGCL, BRM RAO/ONGCL@ONGCL,
 KAUSHIK V R VEDULA/ONGCL@ONGCL

Date: Friday, October 29, 2021 04:21PM
Subject: Reply to the letter Dated 26.09.2021

Dear Sir,

May please find enclosed duly signed reply to your letter No. 126/APPCB/UH-II/TF/KKD/2016-935 Dated 26.09.2021 along with Annexures. May please acknowledge the receipt of the same.

Regards,
Nilesch Jain
EE(Environment)-Asset HSE
CPF No. 131315
Mob no. 8332997332 ONGC
Rajahmundry Asset

Attachments:

Compliance report	APPCB Reply	Letter from APPCB Dt
	NOA Sub Sea	
APPCB 25.10.2021.cleaned.p		26.09.2021.cleaned.p
	Laying.pdf	
REPORT.cleaned.pdf	df	df



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibalpet, Vijayawada - 520 010

Phone: 0866-2403201
Grams: Malkipura Puram
Website: www.appcb.ap.nic.in

Lr.No.126/APPCB/UH-II/TF/KKD/2016-935

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
Kesanapalli-GGS,
Turpupalem (V), Malkipuram (M),
East Godavari District

Sir,

Sub: APPCB - HO - UH-II - TF - M/s. ONGC (GGS-Kesanapalli), East Godavari District - Non-compliance of CFE & CFO conditions - Inspection of the Board officials on.20.11.2021 - Show cause notice issued on 23.11.2020 - Inspection of the Board officials on 22.06.2021- Show cause notice issued on 22.06.2021- Legal hearing held on 07.09.2021 - Implementation of recommendations of NGT Committee Report - Submission of Action Plan - Reg

Ref:

1. M/s. ONGC (GGS-Kesanapalli), CFO Order No. DI.27.02.2015 which is valid upto 30.09.2018 and its Auto Renewed upto 30.09.2023.
2. CFE Order No.379/APPCB/CFE/RO-KKD/H012015-3448, dated 13.08.2015.
3. O.A.No.175 of 2020 NGT order dated 08.09.2020.
4. Inspection of the Board Officials dt. 20.11.2020
5. Showcause notice issued to the facility on 23.11.2020
6. Inspection of the Board Officials dt. 22.06.2021
7. Showcause notice issued to the facility on 22.06.2021
8. The ZO Visakhapatnam report vide mail dated 23.06.2021
9. External Advisory Committee (TF) meeting held on 07.09.2021

Vide reference 1st cited, the Board issued CFO to M/s. ONGC (GGS-Kesanapalli) vide order dated 27.02.2015 which is valid up to 30.09.2018 and its Auto Renewed upto 30.09.2023.

Vide reference 2nd cited, the Board issued CFE for laying and commissioning of the pipeline for marine disposal of treated effluent from ETP at Kesanapalli GGS to Bay of Bengal.

Vide reference 3rd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh regarding oil leakage in the pipe lines there by damaging agricultural land and water bodies. In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT in its orders dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APPCB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 4th cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Kesanapalli) and observed non-compliance of consent conditions and issued issued showcause notice to the facility on 08.12.2020 vide reference 5th cited.

Vide reference 6th cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Kesanapalli) and observed non-compliance of consent conditions, and issued issued show

cause notice to the facility vide reference 7th cited.

Vide reference 8th cited, the ZO, Visakhapatnam submitted the report on the ONGC facilities in East Godavari. The following were submitted with respect to the facility;

- The facility is discharging new ETP outlet water into marine outfall without obtaining consent for operation of the Board for marine outfall.
- The facility is storing tank bottom sludge unscientifically thereby violating consent condition.
- Dark oil content effluents are stagnated onland in the premises thereby causing ground water pollution.
- Open drains filled with dark colour effluents and oil spillages were observed near effluents storage tanks and near ETP area.
- The polishing pond of old ETP is floating with oil sludge and over flow of oil sludge is observed near polishing pond.
- The facility made some rectifications by removing spillages, lifting of oil sludge from concrete tank into the containers.
- The Board issued the show cause notice to the facility on the non-compliance noticed by the Board officials on 23.11.2020.
- Effluents samples were collected on 23.11.2020. at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 9th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC.

The Committee discussed improper management effluents and Solid Waste, poor condition of conveyance pipelines, unauthorized disposal of effluents into marine outfalls etc by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board within a month time. The issue will be examined upon receipt of the action plan from ONGC for each facility.

NGT Committee report is herewith enclosed for implementation of recommendations made in the report and with a direction to submit specific time bound action plan to the Board within a month time.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Raju
28/11/21
SENIOR ENVIRONMENTAL ENGINEER
UH-II



OIL AND NATURAL GAS CORPORATION LIMITED
RAJAHMUNDRY ASSET, RAJAHMUNDRY.

ONGC/RA/ST/AREA-1/KSP/APPCB/2021-22

25/10/2021

To

**A P Pollution Control Board, D No. 33-26-14,
 D/2, Near Sunrise Hospital,
 Chalamalavari Street, Kasturibaipet,
 Vijayawada -520010**

Subject : APPCB-HO-UH-II-TF-M/s ONGC (GGS-Kesanapalli), East Godavari District- Non- compliance of CFE& CFO conditions- Inspection of the Board Officials on 20.11.2020 – Show cause notice issued on 23.11.2020- Inspection of the Board officials on 22.06.2021- Show cause notice issued on 22.06.2021- Legal hearing held on 07.09.2021- Implementation of recommendations of NGT Committee Report at Kesanapalli (W) GGS- Submission of Action Plan- reg.

Ref : Lr. No. 126/APPCB/UH-II/TF/KKD/2016-935 DATED 26.09.2021

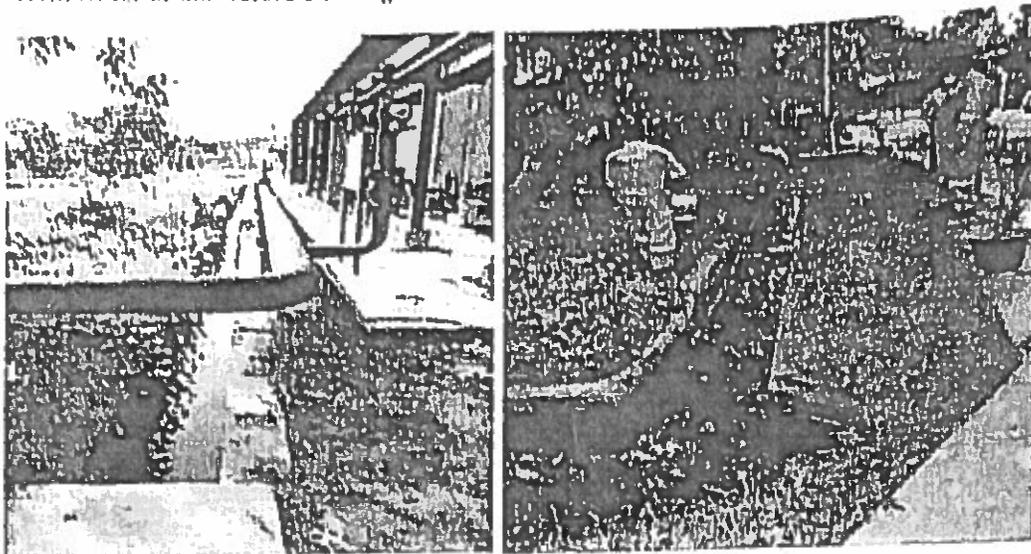
Non- Compliance observed by NGT during the visit on 09.12.2020 at Kesanapalli (W)GGS and Compliance Report/ Time bound Action plan (No. 4.b.1 of the Joint Committee Report on OA No.175 of 2020 (SZ)

- 1. Effluent is getting mixed with storm water and storm water is discharged into main drain outside the unit premises. pH of the storm water was 12. In addition the leaves and garden waste is in the drain and getting putrefied in the drain itself.**

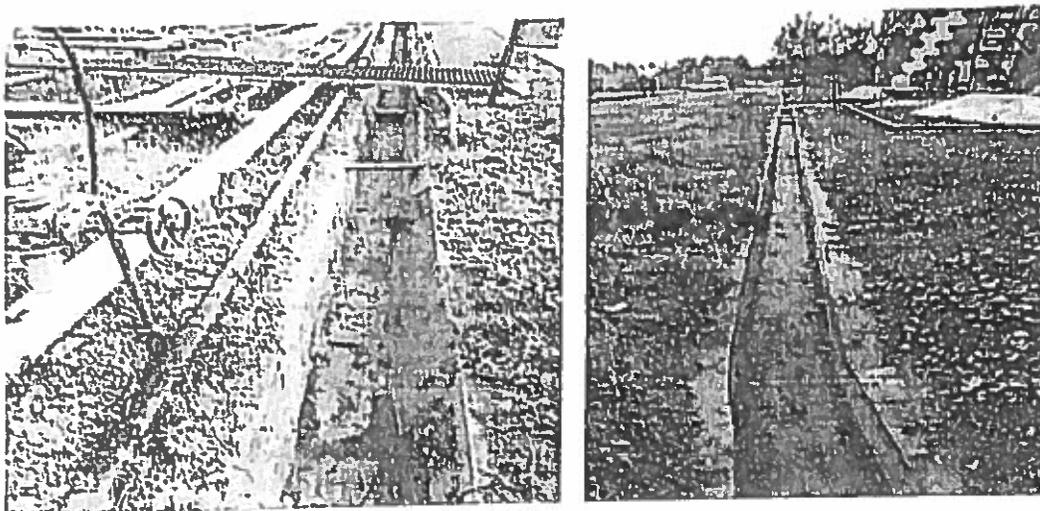
Reply: During the rainy season, drains are water logged at Kesanapalli GGS due to falling of leaves from nearby trees. However, these drains are being cleaned periodically. The leaves and garden waste in the storm water drain has been cleaned. The Test Report of pH analysis of Storm water drains at Kesanapalli GGS on 09.12.2020 reflects that the pH of the storm water drain was 7.84. In terms of the observations given by the Committee, indent was given to civil section of the Kesanapalli GCS

to construct Oil catchers at New ETP area, Old ETP area, Tank Farm area and entrance gate. By this the effluent will not be mixed with storm water. The leaves and garden waste in the storm water drain is cleaned and its photograph is shown below:

Storm water drains before cleaning:



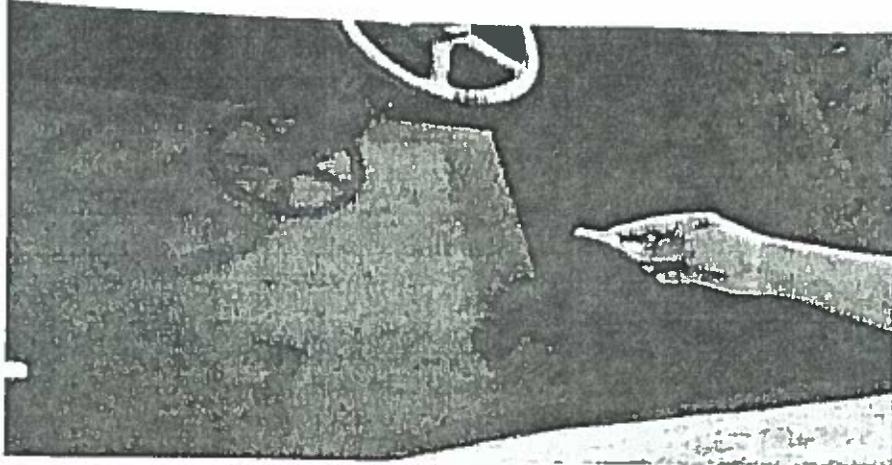
Storm water drains after cleaning:



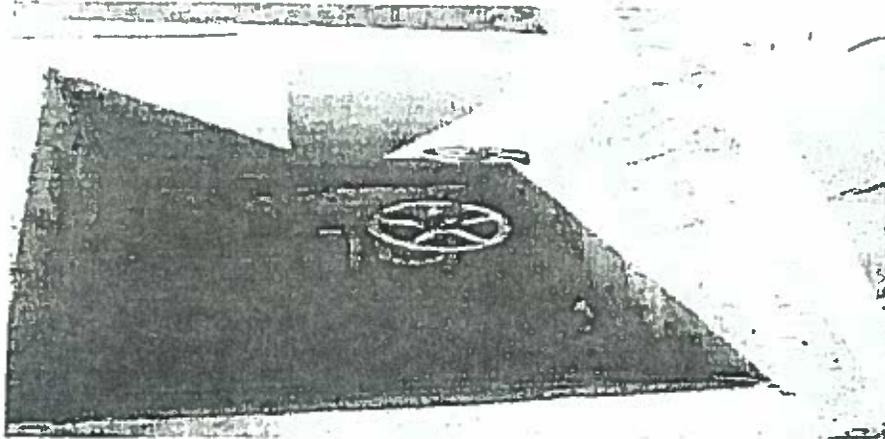
2. The effluent stored in treated effluent sump was red in color and pH was more than 12.

Reply: Painting of pipelines and equipment is a routine activity. The water in the effluent sump had turned red as the painter had mistakenly poured the waste water, after cleaning the paint brush, into the treated effluent sump. This was unknowingly done by him. The valve pit was cleaned immediately and now it is clear. The photographs of before and after cleaning of the said sump is kept at Annexure-3

Before:



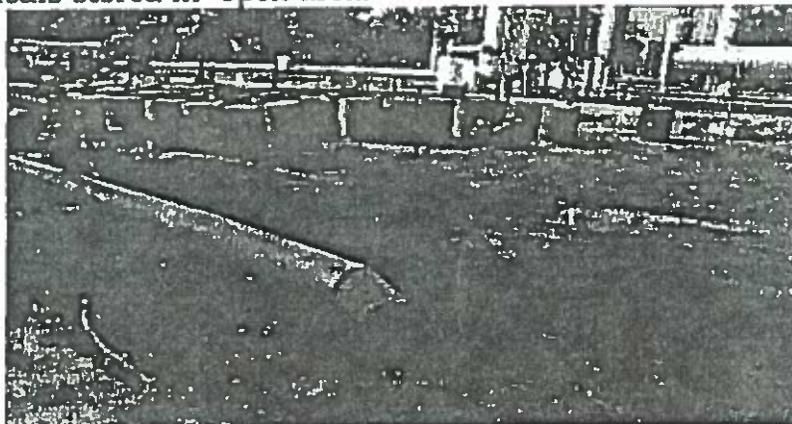
After cleaning the area



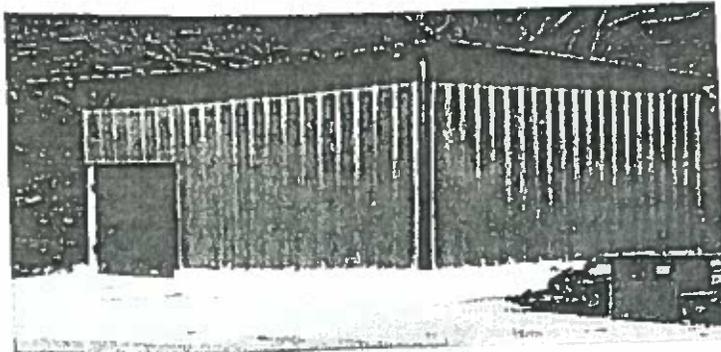
3. .There is no dedicated hazardous waste storage sheds.

Reply: Dedicated sheds have been constructed for storage of Hazardous waste such as Lube Oil and batteries. Photograph of the same is given below. This observation was complied with the Committee's observation of construction of a shed for storage of Hazardous waste with regard to the Kesanapalli GGS.

Before: chemicals stored in open area:



After: chemicals stored in new sheds:



4. The unit was disposing the effluent by means of marine disposal but however the unit has not obtained necessary permissions from APPCB for marine disposal. Further, part of the pipeline used for deep sea disposal (1000m stretch of pipeline taking deep sea) is broken and washed away. presently the unit is disposing the effluent in the coast. The unit had obtained CRZ clearance for laying of pipelines.

Reply: The Sea/Marine disposal at Kesanapalli-w project was commissioned in the year 2017 and the implementation status was provided to Environment Engineer, AP Pollution Control Board RO Kakinada vide letter no. ONG/RA/HSE/CFO/2017-18/1029 dated 07.06.2017.

In the Schedule A of the consent order, based on the information provided by ONGC as per S.No. 9 to address the increase in the produced water quantity due to ageing of mature fields, ETP is to be commissioned at Kesanapalli (W)-GGS with marine disposal facility with handling capacity of 1500 KLD.

- Also consent order (NOC) was obtained for laying and commissioning of the pipeline for marine disposal of treated effluent from ETP at Kesanapalli GGS vide CFE order as referred at S.No. 3(attached annexure-1)
- An intimation with regard to commissioning of new ETP at Kesanapalli GGS with Sea disposal was also sent to Environment Engineer, AP Pollution Control Board RO Kakinada vide letter no. ONG/RA/HSE/CFO/2017-18/1029 dated 07.06.2017.(attached in annexure-2)
- The consent order (CFO) for Kesanapalli GGS was valid up to 31.07.2018, accordingly renewal with additional new Facilities was requested to APPCB where upon it was informed to apply for auto renewal of CFO through single desk portal of AP Industries

Accordingly CFO was applied after informing to APPCB, with following details:

Cost of Installation: Rs. 7651.83 Lakhs, CFO renewal fees of Rs. 5,74,000/- was processed through single desk portal of AP industries vide Challan no. 4450770001623 and balance CFE fees of Rs. 2,00,000/- was paid thorough demand draft along with that of other installations on the basis of email received from APPCB dated July 09, 2018 (copy attached) and as tabulated below:

! M's Oil & Natural Gas Corporation Limited, Kesanapalli-GGS, Turpupalem Village, Malkipuram Mandal, East Godavari District

Category of the industry	Capital investment Cr of Rs	% fee & fee to be paid under one Act	Fee to be paid under one Act	total fee payable under Air & Water Acts	Amount paid	Remarks
CFO						
Red-hazardous	Rs 76.51 Cr	0.0075% Rs 57,436/-	Rs 57,436/-	Rs 1,14,800 x 5 = Rs 5,74,000/- for period upto 31.07.2023	Rs 5,74,000/- vide Challan no 4450770001623 Dt 12.05.2018	The industry has to pay balance CFE fee of Rs.2,00,000/- for the increased capital investment
CFE fee for increased project cost Rs.15.17Cr. to Rs.76.51Cr.(Rs.61.34Cr.)						
Red-Hazardous	Rs 61.34Cr	0.05% Rs 1,02,060	Rs 1,02,060/-	Rs 2,04,000/-	—	

The above increase in cost of installation (original cost Rs. 15.17 crores to Rs. 76.51 crores) was on account of new infrastructures for Pollution Control Systems such as New ETP with marine disposal. The Break-up of Rs. 76.51 Crores is provided to Regional Office Kakinada vide email.

Since the application was processed through single desk portal of AP Industries, we received Auto-Renewal of consent order of Kesanapalli GGS in which this new infrastructure for Pollution Control System is not reflected. It is to be noted that conditions stipulated in CFE order (Ref 3) Schedule-A point 3, mentions that "The proponent shall obtain amendment to Consent for operation from APPCB...." Hence by obtaining Auto Renewal of Consent Order inclusive of increased investment as detailed above, it is understood that the Marine Disposal & New ETP facility is already considered in the Kesanapalli GGS consent order. Whereas, recently in November 2020, Environment Engineer RO Kakinada suggested to apply for separate CFO for marine disposal of treated effluent from New ETP of Kesanapalli GGS. Accordingly we have applied for Consent Order vide Application no. 1468310 dated 03.12.2020 and deposited the fee.

As suggested by APPCB, Kakinada, separate CFO application (Application no. 1468310) for Marine disposal for treated effluent from Kesanapalli-W ETP was applied on 3.12.2020 and paid Rs 78,000 on 3.12.2020 to APPCB, Regional office, Kakinada. Further mail received from APPCB to pay Rs 152000 on 29.12.2020 for the processing CFO for the marine Disposal for the Kesanapalli-w ETP and ONGC has paid Rs 152000 by Demand draft and same was submitted to RO, APPCB, Kakinada. The CFO application is under process at Regional office, Vijayawada.

Though the existing CFO is valid up to 2023, on the suggestion of APPCB we have also written a letter to APPCB RO Kakinada seeking amendment in Kesunapalli GGS CFO to reflect all the changes in the infrastructure dated 28.12.2020.

5. Water logging observed at the entrance of the unit.

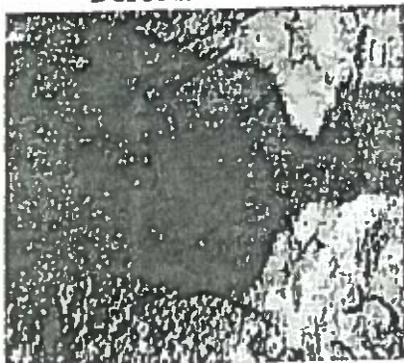
Reply: During heavy rains/ cyclones water logging took place near entrance gate of the GGS. Later on, the entire area near gate was cleaned, area levelled and grass grown in the area and photos are depicted below.



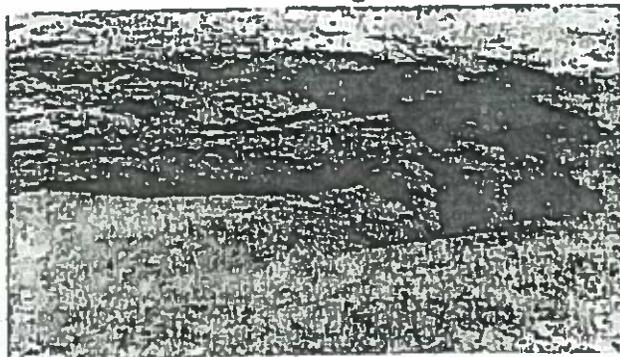
6. In the ETP area, the unit had covered with fresh soil. The committee excavated the portion of the soil and found that black oily soil was present below up to depth of 1m. On enquiring it was informed that there was oil spill and the unit had covered with fresh soil.

Reply: The black soil which was found during digging was removed and dumped in sludge pit for bio-remediation. Now, the area has been covered with fresh soil.

Before:



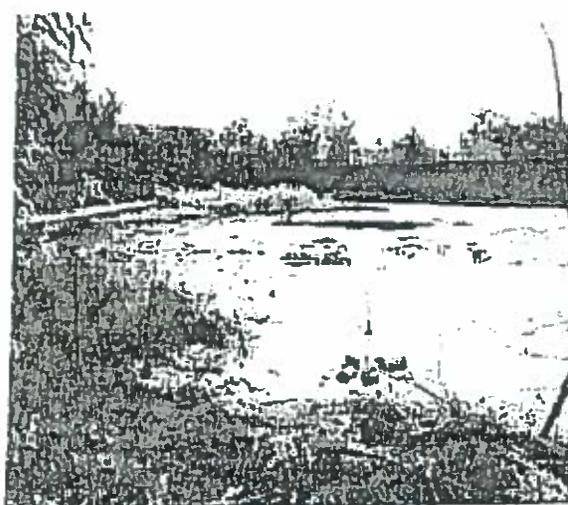
After cleaning area:



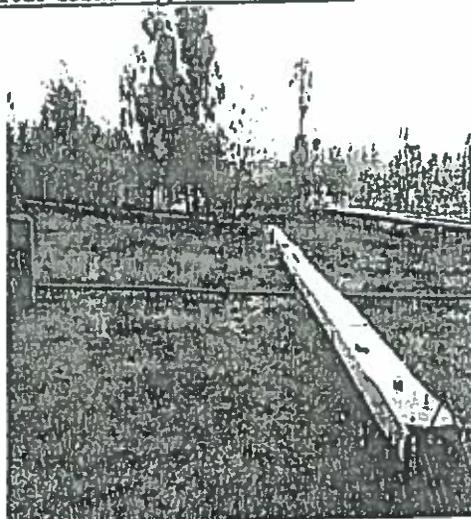
7. Opposite to new ETP boundary wall, waste oil & sludge is dumped on land to an extent of two to three acres.

Reply: The two to three acres of land opposite new ETP is a low laying area and water logging occurs during rainy season. Now the area has been levelled and water logging cleared and cleaned area is depicted in the picture.

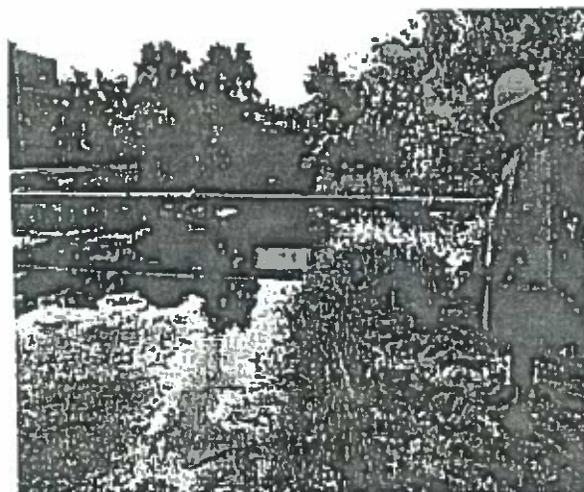
Before:



After cleaning the area ETP



Before:



After cleaning the area near ETP



Compliances as per the Report of NGT Committee for Kesanapalli-W GGS:

4ai ***Water and wastewater analysis results:*** The committee collected effluent & sediment samples and carried out ambient air quality monitoring. The details water, wastewater, sediment analysis report and ambient air quality and fugitive emission monitoring report of Kesanapalli.

As per NGT committee report, Table 6a: effluent analysis results for key parameters for kesanapalli GGS

From the ground water results it is understood that ground water is not contaminated due to activities of M/s ONGC and M/s GAIL.

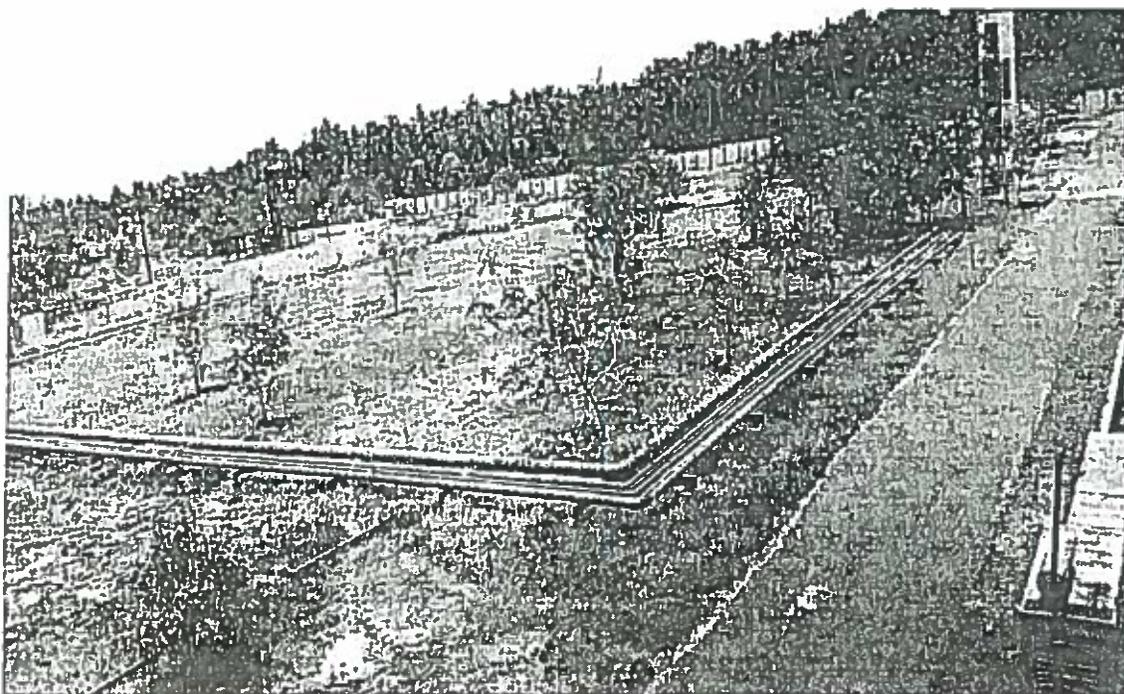
Table 6b: Analysis results of effluent samples collected in Kesanapalli as per NGT committee report

"Effluent samples are complying with deep injection well standard".

4.ii ***Sediment analysis results:*** The committee collected sediment samples and results of key parameters are as follows:
Table 6c: sediment analysis results collected near Kesanapalli installation

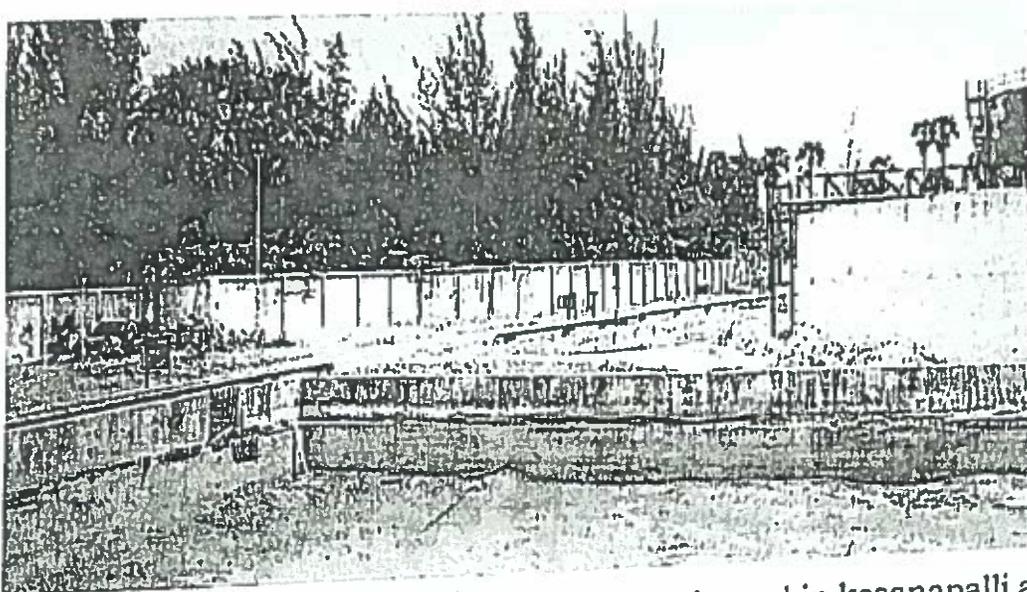
In around 5 acres of land opposite to DG room the effluent & sludge is accumulated. From the sediment sampling it is learnt that mercury is present in the range of 201 mg/Kg. As per Guidance document for assessment and remediation of contaminated sites in India the screening value of mercury for identification of probably contaminated site is 50mg/Kg and in the soil collected since the mercury concentration is exceeding the screening values, it is identified as probably contaminated site. APPCB shall take up a detailed analysis in the area and re-ascertain whether the area is contaminated or not.

Reply: The above area was totally water logged with vegetation and some leakage from drain area. After cleaning the area opposite to the ETP area and total water logging is removed and earth cleaning was done, Growth of trees visible in the area and photo is depicted below



4 a.iii The unit shall dismantle the abandoned sump present in the Kesnapalli GGS and the effluent present in the sump shall be treated properly in ETP and after complying with APPCB discharge standards shall be disposed as per condition stipulated in C/O.

Reply: The effluent in abandoned sump is emptied by treating the effluent by complying with APPCB discharge standards. The photo of the abandoned sump is given below for the compliance



The committee observed that naturally the beach sand in kesnapalli area is having high iron content due to which the color of the beach sand is slightly black.

The Reply wide APPCB, ZO report dated : 23.06.2021

1. The facility is discharging new ETP outlet water into marine outfall without obtaining consent for operation of the Board for marine outfall.

Reply: Out of 5 ETPs, the outlet line of 4 ETP's are connected directly to effluent disposal wells directly, whereas only 1 ETP i.e. Kesnapalli ETP is designed for marine disposal i.e. having the provision to release treated effluent into Bay of Bengal, which is monitored on round the clock basis. Prior to dispatch, the quality parameters of ETPs are maintained as per the Pollution Control Board Standards which are provided below. It is observed that the parameters are always within the permissible limits before disposal into the sea.

S.No	Parameters	Raw Effluent	Treated Effluent Limits as per Statutory body	Actual Sea disposal parameters
1	Oil & Grease (in ppm)	500	10	7.8
2	BOD (Biological Oxygen Demand) in ppm	700	30	26

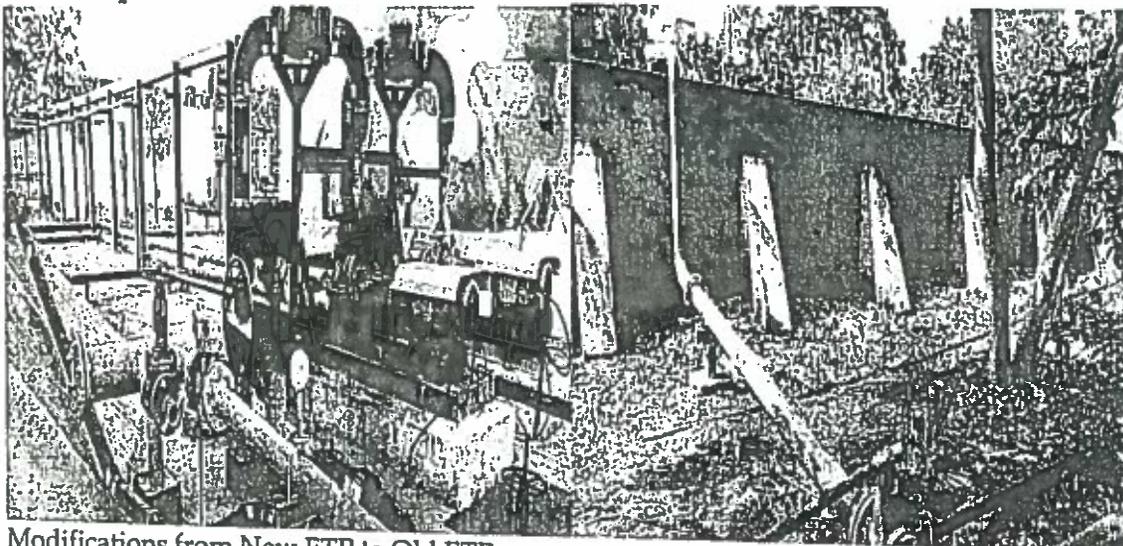
3	TSS (Total Suspended Solids) in ppm	980	100	80
4	PH	--	5.5-9	7.9

As observed, the Marine disposal GRE pipeline at Kesanapalli-w got washed away due to rough sea conditions/ high tide occurring frequently at Bay of Bengal. As a short term measure, 8" Casing pipe about 50-60 m was hooked up with flexible joint at GRE dislocation point for the safe disposal of the produced water after the treatment as per pollution control board norms. This is a temporary arrangement till permanent line is laid.

Tender for new pipeline has been completed and NOA has been placed for installing new 1.5 km Marine pipeline from shore to subsea on 21.06.2021 (NOA copy attached in **Annexure-2**) and work is in progress and Pipe line is expected to be completed in December 2021/January 2022 based on fair weather window in Bay of Bengal Sea.

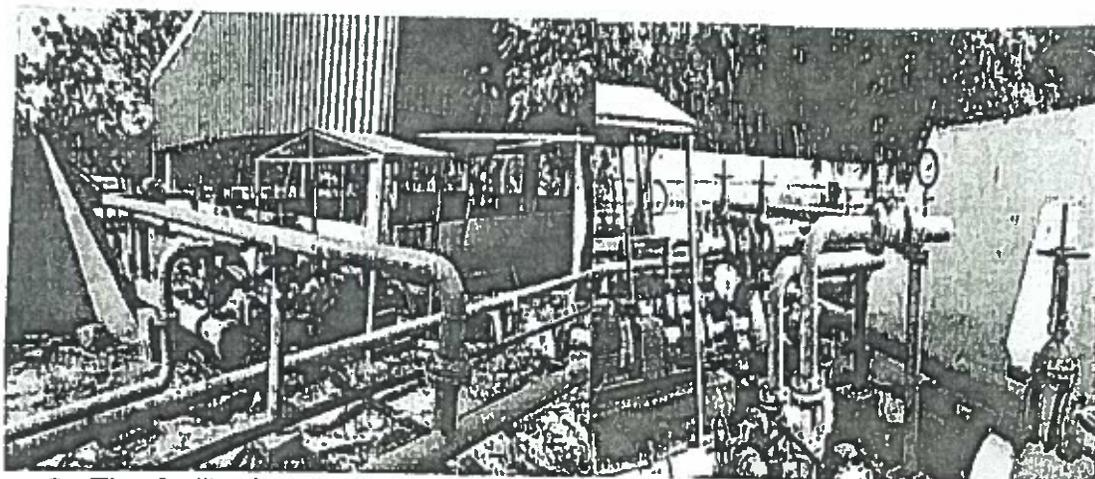
Meanwhile, provision has also been made for facilitating disposal of treated produced water from New ETP into deep wells injection along with that of Old ETP treated produced water utilizing the ED wells connected with Kesanapalli- W GGS. Accordingly, following activities were taken up. Existing GRE line for the marine disposal from the pump discharge was modified at the New ETP treated tanks area and a 6" manifold was provided with proper isolation. From this manifold, a 4" pipeline tapping was connected to the Old ETP with provisions being made to take the treated effluent from N.ETP with approximate length of the pipeline of 300 meters. The quantity of treated effluent quantity by marine disposal near the coast has been substantially reduced by suitable surface modifications inside the plant so as to inject the treated produced water in the effluent disposal wells at a depth of more than 1000 meters.

Modifications for transfer of effluent from New ETP to Old ETP for ED well disposal



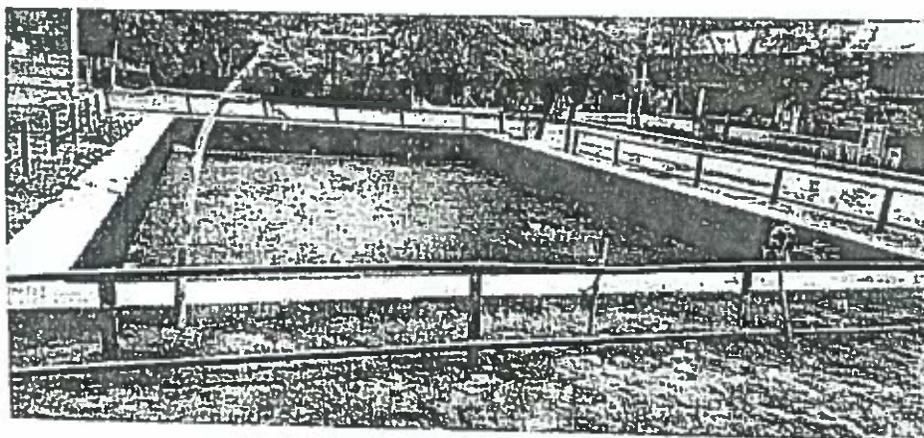
Modifications from New ETP to Old ETP

Guard pond



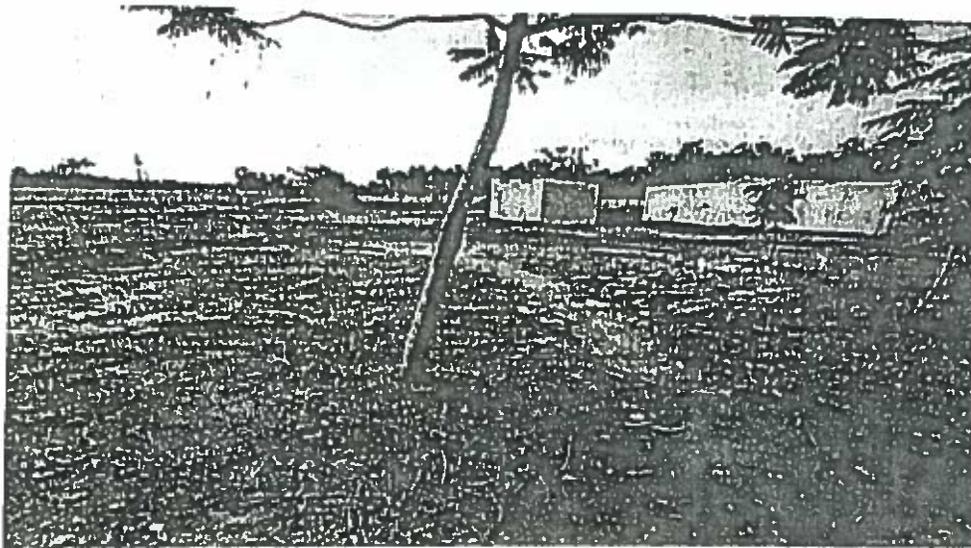
2. The facility is storing tank bottom sludge unscientifically thereby violating consent conditions.

Reply: The oily sludge is stored in the sludge drying bed inside the installations and shall be treated suitably through bio remediation process. The sludge generated in Kesanapalli GGS is in very less quantity and is stored in sludge pit and the quantity estimated is around 50mt. The sludge is planned to be disposed at Kesanapalli ETP. A proposal was submitted by TERI for Bioremediation of oil -contaminated soil at Rajahmundry Assets and action is in progress for the bioremediation of the sludge at Kesanapalli-ETP. The tank bottom sludge storage pit has been cleaned and being maintained as per norms. Latest picture of Storage tank after necessary action is as under.



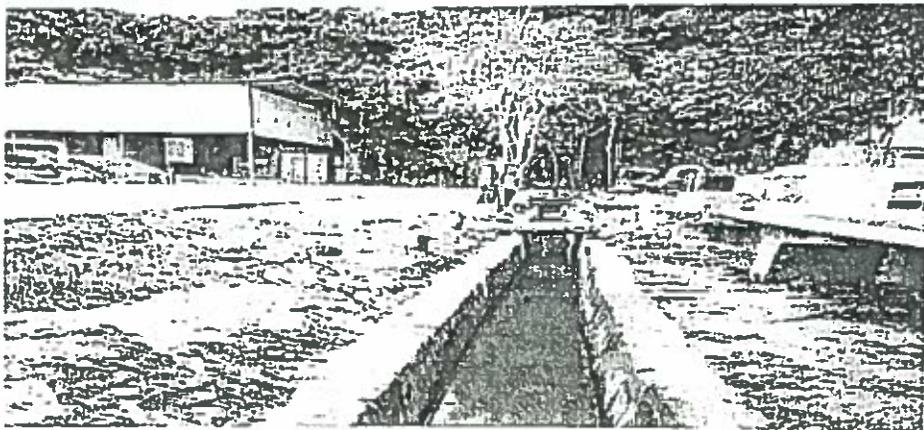
3. Dark oil content effluents are stagnated on land in the premises thereby causing ground water pollution.

Reply: The Area is stagnated due to heavy rains and water logging. Now the entire area has been levelled; water logging was cleared and the entire area was cleaned. Photograph showing the cleaned area is given below



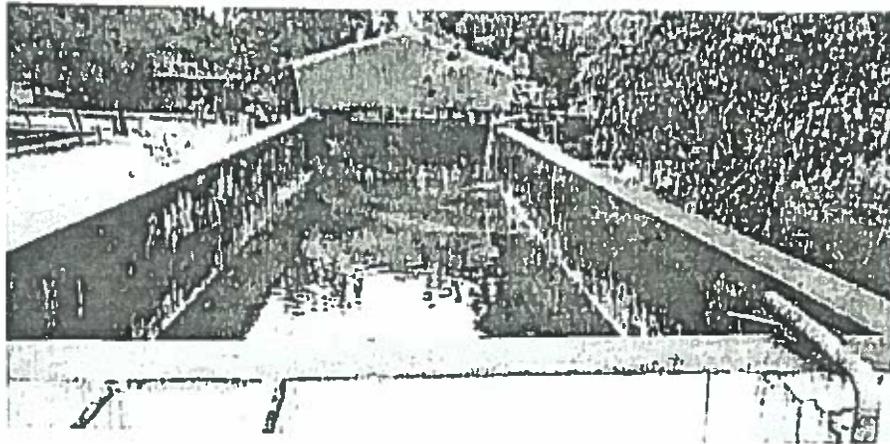
4. Open drains filled with dark colour effluents and oil spillages were observed near effluents storage tanks and near ETP area.

Reply: Necessary actions have been taken for clearance of Oil spillages and dark colour effluents in the open drains near ETP and effluent storage. Latest picture of the open drain enclosed.



5. The polishing pond of old ETP is floating with oil sludge and over flow of oil sludge is observed near polishing pond.

Reply: Polishing pond has been cleaned. The latest photograph after cleaning is attached here



6. The facility made some rectifications by removing spillages, lifting of oil sludge from concrete tank into the containers.

Reply: The spillages are cleaned and evidence are provided as above.

7. The Board issued the show cause notice to the facility on the non-compliance notice by the Board officials on 23.11.2020.

Reply: Point wise reply and compliance report was attached in **Annexure-2**

8. Effluents samples were collected on 23.11.2020 at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Reply: The ETP parameters are being maintained strictly as per guidelines and it was evident and the ETP Parameters are being maintained as per the standard in the NGT committee findings (Refer NGT committee Page no Table 6b Page 25 & 26 "**Effluent samples are complying with deep injection well standard**")

ONGC is maintaining ETP parameters for fulfilling APPCB standards for the effluent disposal at Kesanapalli-w ETP and time bound action plan was submitted for implementing the NGT committee pending observations.

Regards


 26/10/2021
 (Installation Manager)
 ONGGC, Kesanapalli-w GGS

P.J. PRASADA RAO, GM (P)
 I/M. KSP (W)-GGS & PHMD-GCS
 Area-1, Surface Team
 ONGC, RJY ASSET
 RAJAHMUNDRY-633106.

https://mail.ongc.co.in/mail/2/131315.nsf/0/C9BD4B114C6AB75D652587DC003DD32B?OpenDocument&Form=h_PrintUI&ui=classic&sq=1

Attachments:

- GGs-Gopavaram-ATR APPCB.cleaned.pdf
- APP CB_ATR.docx
- GGs-Gopavaram APPCB LETTER.pdf

Respected Sir
 Please find herewith attached Action Taken Report for GGS-Gopavaram Installation,ONGC-Rajahmundry Asset with respect to the letter No.126/APP CB/UH-II/TF/KKD/2016-934 received from APPCB and copy been attached herewith for reference pl.This is to request you sir to concur the compliance's.
 Thank you Sir
 With Kind Regards
 Y N RAO
 GM(P)-Asset HSE-RJY Asset

----- Original message -----
 From: YN RAO/ONGCL
 To: appcbrokkkd@gmail.com, membersecy@appcb.gov.in
 Cc:
 Subject: GGS-Gopavaram-ATR APPCB.
 Date: Mon, Nov 8, 2021 7:36 PM

gopavaram
 8/11/2021
 11

Lr.No:126/APPCB/UH-II/TF/KKD/2016- 934

Date: 26.09.2021.

To
M/s. Oil & Natural Gas Corporation Ltd.,
(GGS – Gopavaram),
Jaggarajupeta (V), Uppalaguptam (M),
East Godavari District.

Sir,

Sub: APPCB – HO - UH-II - TF - M/s. Oil & Natural Gas Corporation Ltd., (GGS – Gopavaram), Jaggarajupeta (V), Uppalaguptam (M), East Godavari District – Non- compliance of CFE & CFO conditions – Inspection of the Board officials on 20.11.2020 - Show cause notice issued on 08.12.2020 – Legal hearing held on 07.09.2021 – Implementation of Recommendations of NGT Committee - Submission of Action Plan – Reg.

Ref:

1. CFO Order No.APPCB/VSP/RJY/306/CFO/HO/2015-1818, dated 27.02.2015 valid up to 30.09.2018 and Auto renewal valid up to 30.09.2023.
2. O.A.No.175 of 2020 NGT order dated 08.09.2020.
3. Inspection of the Board Officials dt. 20.11.2020
4. Showcause notice issued to the facility on 08.12.2020.
5. The ZO Visakhapatnam report vide mail dated 23.06.2021
6. External Advisory Committee (TF) meeting held on 07.09.2021.

The APPCB vide reference 1st cited, issued CFO to M/s. Oil & Natural Gas Corporation Ltd., (GGS – Gopavaram), Jaggarajupeta (V), Uppalaguptam (M), East Godavari District for the period up to 30.09.2018 and auto renewed upto 30.09.2023.

Vide reference 2nd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh, regarding oil leakage in the pipe lines thereby allegedly causing damage to the agricultural land and also water bodies. In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT through order dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APPCB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 3rd cited, the officials of Board inspected the facility of M/s. ONGC (GGS-Gopavaram) and issued showcause notice to the facility on 08.12.2020.

Vide reference 5th cited, the ZO, Visakhapatnam reported compliance progress of ONGC facilities operating in East Godavari District. The following were submitted with respect to the facility:

- The abandoned well in which untreated water is injected was choked due to which the effluents were kicked back into the plant premises resulting stagnation of large quantities of effluents within the premises and entering into the storm water drains and thereby leads to leakage of effluents into adjacent minor irrigation field channel.
- The adjacent minor irrigation field channels is the main source of drawing water for

- aquaculture ponds and the farmers of the aquaculture ponds claimed that their fishes died due to contamination of aqua ponds.
- Pools of stagnated effluents were observed within the facility premises and effluent traces were observed in the minor irrigation channels. Oil traces were observed in adjacent to the facility. Untreated effluents were discharged into nearby drain from the North-East corner of the facility.
 - The facility is lifting the stagnated effluents from minor irrigation field channel and is being pumped into the unlined lagoons through tankers.
 - Due to storage of effluents in the unlined lagoon and mismanagement of effluents in the facility, poor housekeeping was observed in and around the facility.
 - Lot of oil spillages were observed in the compressor station and surrounding the ETP area. Fish tanks were existing nearby the facility.
 - The Board officials also inspected nearby fish ponds and enquired the farmers with regard to allegations made in the newspaper. The farmers are drawing water from the minor irrigation field channel for fish tanks, the farmers informed that due to contamination of the minor irrigation field channel they are unable to draw the water from minor irrigation field channel. No traces of contamination were observed in the fish tanks.
 - Effluents samples were collected at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 6th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC

The Committee discussed regarding improper management effluents and Solid Waste, poor condition of conveyance pipelines, improper disposal of effluents, etc., by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board with a month. The issue will be examined upon receipt of the action plan from ONGC for each facility.

In view of the above, it is hereby directed to furnish specific time bound action plan within a month to achieve compliance of CFO & HWA obtained from APPCB under the provisions of Air Act, Water Act and HoWM Rules and plan of action to rectify the lapses of NGT Committee observations.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam.
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

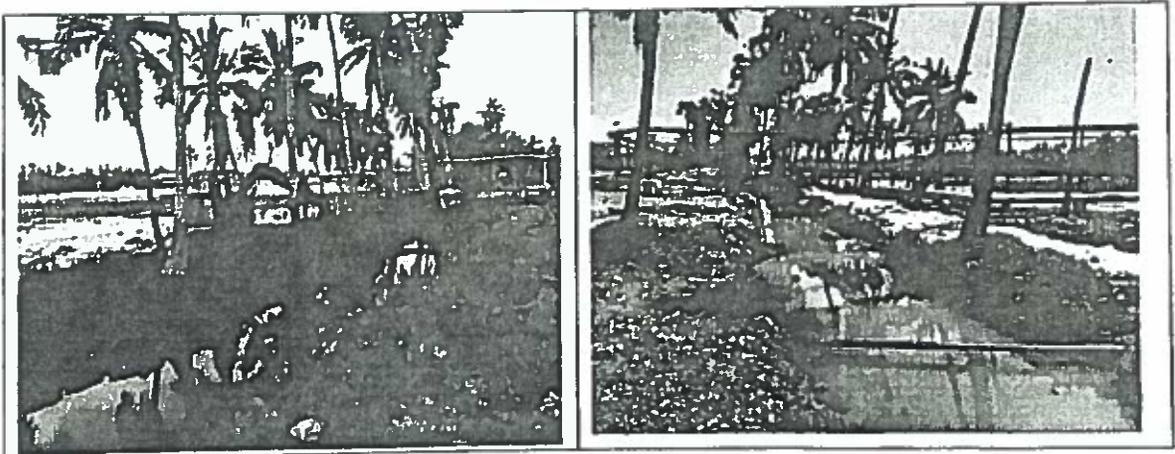
To,
A P Pollution Control Board, D No. 33-26-14,
D/2, Near Sunrise Hospital,
Chalamalavari Street, Kasturibaipet,
Vijayawada -520010

Action Taken Report (ATR) and action plan on Observations of APPCB, Kakinada at Installation Gopavaram-GGS, Village Jaggarajupeta, Uppalaquptam Mandal, East Godavari District.

1. The abandoned well in which untreated water is injected was choked due to which the effluents were kicked back into the plant premises resulting stagnation of large quantities of effluents within the premises and entering into the storm water drains and thereby leads to leakage of effluents into adjacent minor irrigation field channel.

Reply:

- The seepage in Pantabodhi was accidental due to upset in Process System.
- Consequent upon the incident all steps were taken like repair of boundary wall, building of bunds along the Pantabodhi (water Channel) to avoid accidental entry of produced water or oil in any Water Channels in surrounding of GGS. To improve injection into wells through acid job.
- Acid jobs in the Effluent disposal wells is being done periodically to prevent choking of the wells.
- Feasibility is being worked with the local irrigation department for re-routing of the water channel away from installation area.



2. The adjacent minor irrigation field channels is the main source of drawing water for aquaculture ponds and the farmers of the aquaculture ponds claimed that their fishes died due to contamination of aqua ponds.

Reply:

- After the incident of produced water leakage into the water channel on 28.02.21, it was isolated at both ends and the water was emptied out. The water from the channel was drawn by farmers at the far downstream and there is no contamination to the aquaculture ponds. As per the analysis of samples from the alleged fish ponds, the BOD and COD parameters were found within the permissible limits. Analysis reports from local fisheries department is awaited.



JSR

1/10/21

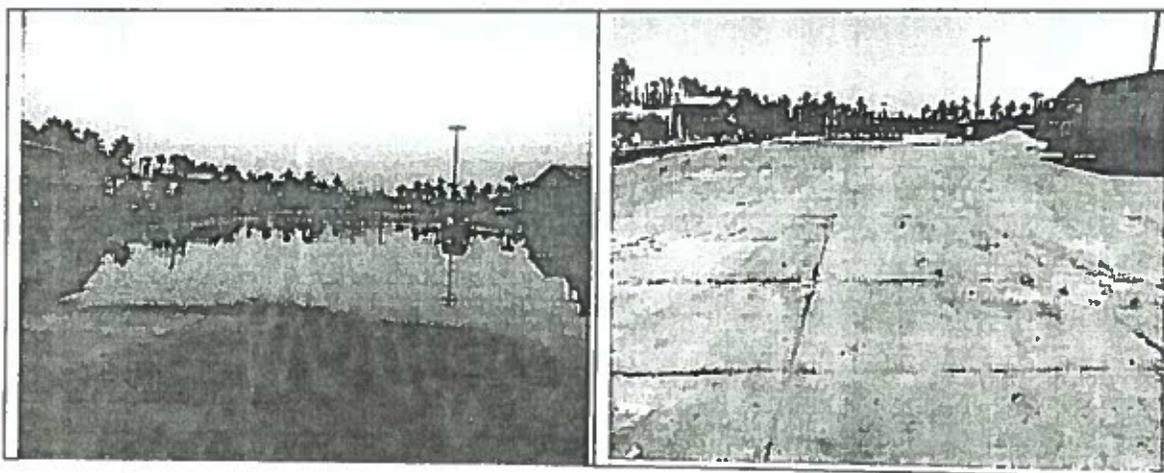
Scanned with CamScanner

- APPCB also collected the samples from aqua ponds, analysis report from APPCB will be useful to ONGC for further proceedings towards Compensation if any.

3. *The pools of Stagnated effluents were observed in the facility premises and effluent traces were observed in the pantabodhi. Oil traces were observed in the drain adjacent to the facility. Untreated effluents were observed to be discharged into nearby drain from the North-East corner of the facility.*

Reply:

- The seepage in Pantabodhi was an accidental in view of upset in Process System.
- Consequent upon the incident all steps were taken like repair of boundary wall, building of bunds along the Pantabodhi (water Channel) to avoid accidental entry of produced water or oil in any Water Channels in surrounding of GGS.
- Feasibility is being worked with the local irrigation department for re-routing of the water channel.



4. *The facility is lifting the stagnated effluents from pantabodhi and is being pumped into the unlined lagoons through tankers, which may cause ground water contamination.*

Reply:

- When the incident happened dated 28.02.21 stagnated water from the Pantabodhi was emptied in the adjacent ONGC waste pits as contingency to provide fresh water to the aqua farmers.
- Later the water was taken to ETP for treatment and further disposal into the injection wells.
- No effluent is being discharged into the waste pits thereafter.

TSR

5. *Due to storage of effluents in the unlined lagoon and mismanagement of effluents in the facility, poor housekeeping was observed in and around the facility.*

Reply:

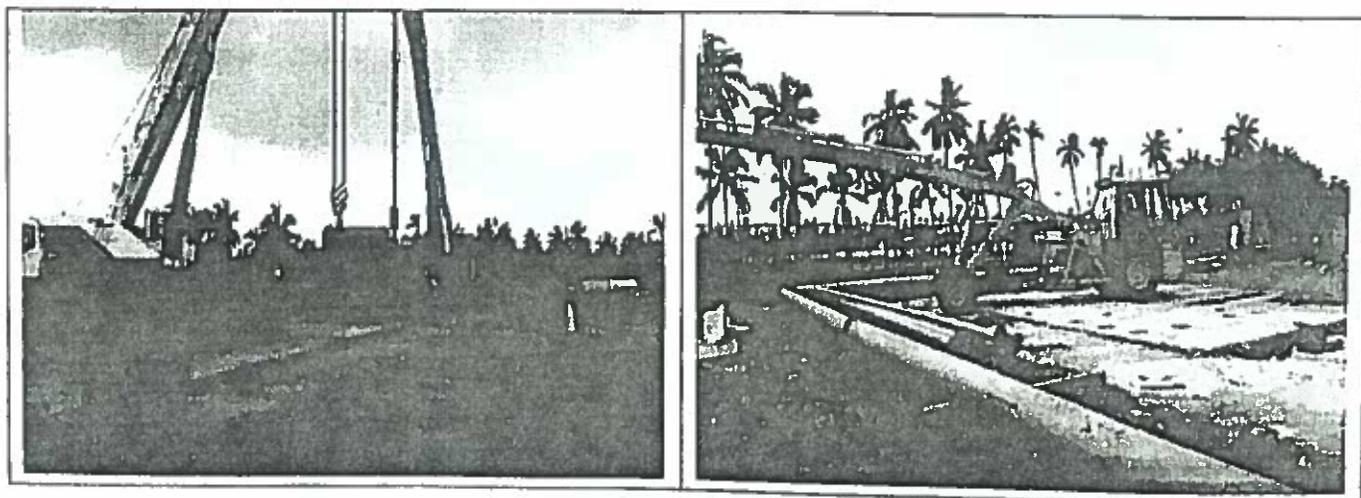
- Improvement in Housekeeping of the facility area is carried out on regular basis. Civil works for replacement of old buildings, boundary wall etc. is under progress. Further improvements in up-keeping is expected after the completion of civil works in the installation premises.
- Rate contract for Bio remediation of oily waste for 3 years was awarded to TERTI by ONGC Corporate HSE. It is therefore proposed to undertake bio remediation in the installations on urgent basis.



6. *Lot of oil spillages were observed in the compressor station and surrounding the ETP area. Fish tanks were existing nearby the facility.*

Reply:

- spillage in the area is completely cleaned. New civil work is under taken in the site.



JSR

7. The Board officials also inspected nearby fish ponds and enquired the farmers with regard to allegations made in the newspaper. The farmers are drawing water from the minor irrigation field channel for fish tanks, the farmers informed that due to contamination of the minor irrigation field channel they are unable to draw the water from minor irrigation field channel. No traces of contamination were observed in the fish tanks.

Reply:

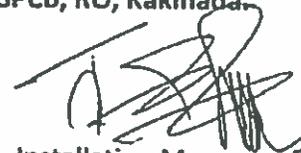
- After the incident of produced water leakage into the water channel on 28.02.21, it was isolated at both ends and the water was emptied out. The water from the channel was drawn by farmers at the far downstream and there is no contamination to the aquaculture ponds. As per the analysis of samples from the alleged fish ponds, the BOD and COD parameters were found within the permissible limits.
- APPCB also collected the samples from aqua ponds, analysis report from APPCB will be useful to ONGC for further proceedings towards Compensation if any.

8. Effluent samples were collected at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated stands.

Reply:

- The effluent samples collected at different location were at the accidental spillage site only. The spillage was subsequently cleaned and now it is in perfect shape.

No specific NGT recommendations issued for the installation of Gopavaram GGS. The above is compliance and action plan for implementation of observations from APSPCB, RO, Kakinada.



Installation Manager, 03.11.21

P. JAGANNADHA RAO Gopavaram GGS
General Manager (P)
IM-GMAA-GGS/IOUS-S-3nam/PSP-GCS/KPOA-ES
Surface Team, Area-II, Uppalaguptum (M),
ONGC, RJY Asset East Godavari District

5/25/22, 11:10 AM

Reply to letter dated 26.09.2021

18/11/2021
Talepuk

Ann-12

From: Nilesh Jain/ONGCL
To: appcbrokkd@gmail.com, membersecy@appcb.gov.in
Cc: SS2 SHARMA/ONGCL@ONGCL, T SRINIVAS/ONGCL@ONGCL, BRM
RAO/ONGCL@ONGCL, YN RAO/ONGCL@ONGCL, KAUSHIK V R
VEDULA/ONGCL@ONGCL

Date: Thursday, November 18, 2021 10:32AM
Subject: Reply to letter dated 26.09.2021

Dear Sir,

May please find enclosed duly signed reply to your letter No. 126/APPCB/UH-II/TF/KKD/2016-937 Dated 26.09.2021 along with Annexures. May please acknowledge the receipt of the same.

Regards,
Nilesh Jain
EE(Environment)-Asset HSE
CPF No. 131315
Mob no. 8332997332
ONGC Rajahmundry Asset

Attachments:

appcb_0001.pdf reply dtd 10th Nov21.pdf

appcb1_0001.pdf show cause notice Dtd 26th
Sep 21 TPK.pdf



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chaitanyavari street, Kasurbaipet, Vijayawada - 520 010

Phone:0866-2463200.
Grams : Kaluaya Nivarena
Website :www.appcb.ap.nic.in

Lr.No.126/APPCB/UH-II/TF/KKD/2018- 939

Date: 26.09.2021,

To
M/s. Oil & Natural Gas Corporation Ltd.,
GCS station and mini refinery,
Tatipaka,
East Godavari District.

Sir,

Sub: APPCB – HO - UH-II - TF - M/s. Oil & Natural Gas Corporation Ltd., GCS station and mini refinery, Tatipaka, East Godavari District – Non-compliance of CFE & CFO conditions – Inspection of the Board officials on 20.11.2020 – Show cause notice issued on 23.11.2020 – Legal hearing held on 07.09.2021 – Implementation of NGT Committee Recommendations- Submission of Action Plan – Reg.

Ref:

1. CFO Order dated 27.02.2015 valid up to 31.07.2018 and Auto renewal of CFO valid up to 31.07.2023.
2. O.A.No.175 of 2020 NGT order dated 08.09.2020.
3. The Board officials inspected the facility on 20.11.2020.
4. Show cause notice issued to the facility on 23.11.2020.
5. The ZO Visakhapatnam report vide mail dated 23.06.2021
6. External Advisory Committee (TF) meeting held on 07.09.2021.

Vide reference 1st cited, Board Issued CFO to M/s. ONGC (GCS-Tatipaka) for period upto 31.07.2018 and Auto Renewed upto 31.07.2023.

Vide reference 2nd cited, an O.A no. 175 of 2020 was filed before the Hon'ble NGT Southern Bench on alleged pollution by M/s ONGC (Oil & Natural Gas Corporation Ltd) units in the State of Andhra Pradesh along the Krishna-Godavari Basin located in East Godavari and West Godavari District of Andhra Pradesh regarding oil leakage in the pipe lines there by damaging agricultural lands and water bodies. In order to ascertain the impact of the activities of M/s GAIL and M/s ONGC, the Hon'ble NGT in its orders dated 08.09.2020 has appointed a Joint Committee comprising of 1) a Senior Officer from Regional Office, Ministry of Environment & Climate Change (MoEF&CC), Chennai, 2) a Senior Officer from Regional Office, Central Pollution Control Board (CPCB), Chennai, 3) a Senior Officer as deputed by the Chairman of the Andhra Pradesh Pollution Control Board (APPCB), 4) the District Collector, East Godavari and West Godavari Districts or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate designated by the respective District Collectors and 5) an Expert on Petroleum Engineering from Andhra University College of Engineering, Visakhapatnam to inspect the area in question and submit a factual as well as action taken report. The committee inspected and submitted report to the Hon'ble NGT.

Vide reference 3rd cited, the officials of Board Inspected M/s. Oil & Natural Gas Corporation Ltd., at GCS-Tatipaka station and mini refinery Tatipaka on 20.11.2020 and observed non-compliance of consent conditions.

Vide reference 4th cited, the Board Issued show cause notice to the facility on 23.11.2020 for non-compliance of consent conditions.

Vide reference 5th cited, the ZO, Visakhapatnam submitted the report on the ONGC facilities in East Godavari. The following were submitted with respect to the facility:

The facility is disposing treated water for re-injection into abandoned wells at Tatipaka 13, 14, 15 and Pasarlupudi 33 instead of re-injection into abandoned wells KSP 7 and 3 with a depth of not less than 1000 mtrs after treatment in ETP at Tatipaka GCS complex as mentioned in the Consent order, thereby violating the point of disposal condition

mentioned in the outlets of discharge of effluents.

- The facility is storing tank bottom sludge unscientifically thereby violating consent condition.
- Open drains filled with dark colour effluents and oil spillages were observed near effluents storage tanks and near ETP area.
- Dark oil content effluents are stagnated onland in the premises thereby causing ground water pollution.
- The Board Issued show cause notice to the facility on 23.11.2020 for non compliance.
- Effluents samples were collected at the various points in and around the premises. As per the analysis report the parameters are far exceeding the Board stipulated standards.

Vide reference 6th cited, legal hearing conducted before External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representative of the Industry, JCEE, ZO, Visakhapatnam and AEE, RO, Kakinada attended the meeting through VC.

The Committee discussed improper management effluents and Solid Waste, poor condition of conveyance pipelines, unauthorized disposal of effluents, etc by ONGC Facilities in East Godavari District. The representatives of the ONGC informed that necessary steps will be taken to rectify defects pointed out by the NGT Committee.

The Committee after detailed discussion, recommended to communicate NGT Committee findings to the ONGC to submit specific time bound action plan to the Board with in a month time. The Issue will be examined upon receipt of the action plan from ONGC for each facility.

The NGT Committee Report is here with enclosed for implementation of recommendations and with a direction to submit specific time bound action plan to the Board with in a month time.

Encl: a/a.

Sd/-
VIJAY KUMAR GSRKR IAS
SECRETARY TO GOVERNMENT

Copy to:

1. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam
2. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Kakinada for information and necessary action.

// T.C.F.B.O. //

M. Raju
28/12/21

SENIOR ENVIRONMENTAL ENGINEER
UH-II



OIL AND NATURAL GAS CORPORATION LIMITED
RAJAHMUNDRY ASSET, RAJAHMUNDRY.

ONGC/RA/ST/AREA-IV/TPK/APPCB/2021-22

10/11/2021

To

A P Pollution Control Board, D No. 33-26-14,
D/2, Near Sunrise Hospital,
Chalamalavari Street, Kasturibaipet,
Vijayawada -520010

Subject: APPCB-HO-UH-II-TF-M/s Oil & Natural Gas Corporation Ltd., GCS station and mini refinery, Tatipaka, East Godavari District- Non- compliance of CFE & CFO conditions- Inspection of the Board Officials on 20.11.2020 – Show cause notice issued on 23.11.2020- Inspection of the Board officials on 22.06.2021- Show cause notice issued on 22.06.2021- Legal hearing held on 07.09.2021- Implementation of NGT Committee Recommendations - Submission of Action Plan- Reg.

Ref: Lr. No. 126/APPCB/UH-II/TF/KKD/2016-937 DATED 26.09.2021

With reference to the above, it is submitted that:

1. *Observation:* The facility at Tatipaka is disposing treated water into the abandoned wells, namely, TPK#13,14,15 and PSP#33 instead of KSP#3&7 which are mentioned in the consent order.

Reply: This has happened because of Auto renewal system and letter has been submitted to APPCB for incorporating the changes.

Other portions of the observations are part of the reply given below.

Reply to the NGT Non- Compliance observed by NGT during the visit on 09.12.2020 at Tatipaka GCS & Tatipaka Refinery and Compliance Report/ Time bound Action plan (For Non-compliances as per the committee, pls. refer to the Report points 4.a.i to g)

1. Storm water getting into main drain outside the premises

Reply: The Main drain is fully monitored by villagers of Nagaram which is located just outside and the villagers are highly proactive in looking for even for smallest of flaws of ONGC. So, oil or any hazardous substances getting into outside drain, is highly unpardonable and unthinkable for ONGC, here in Nagaram village. Three storm water channels from Tatipaka Complex, are joining the main drain channel. One channel which covers the areas of liquid hydrocarbons, takes care of oil spillages. The said channel is provided with well-designed oil catcher and any oil spilled into the channel either because of any leakage or because of any process upsets if washed off by the rain water, is recovered by engaging labour and effluent tankers and the oil with water is processed in ETP to recover oil.

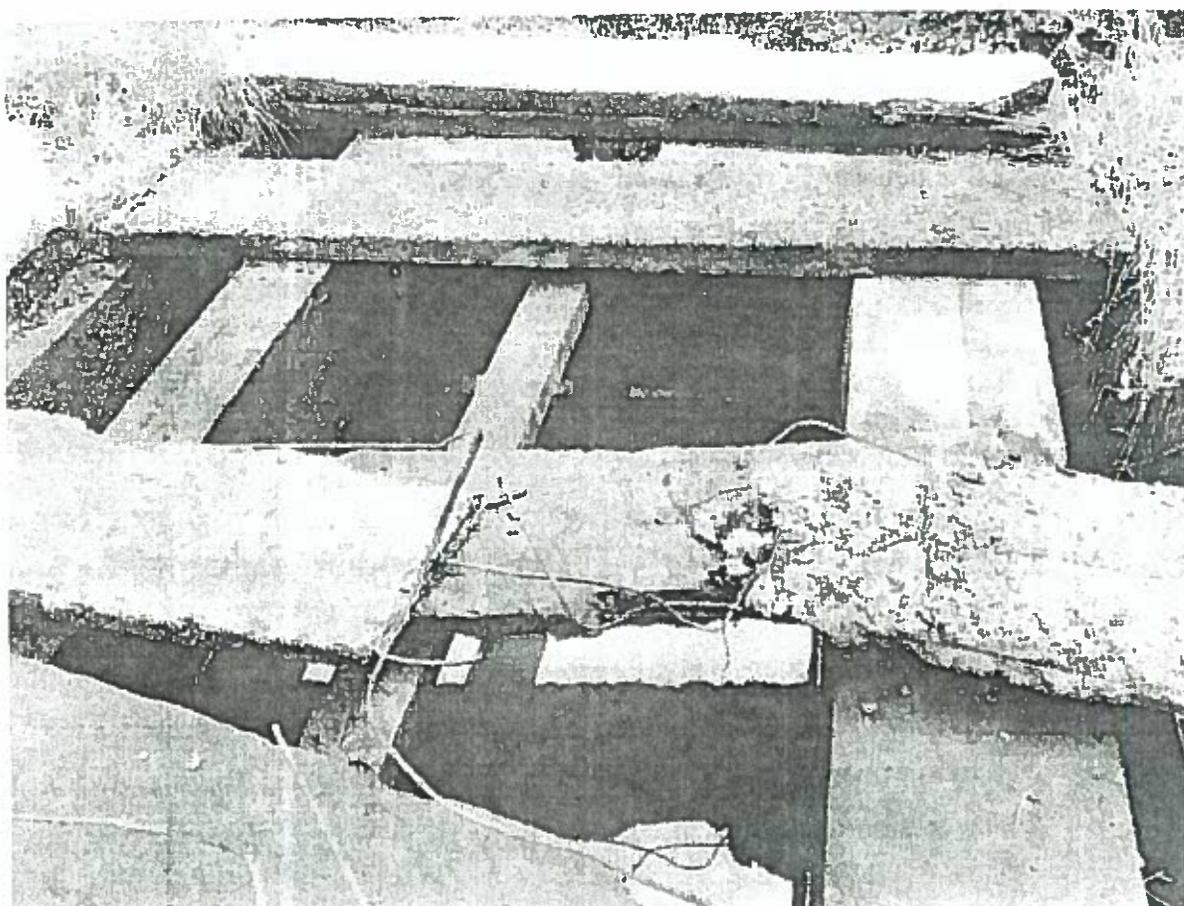


Fig: Oil catcher in storm water drain channel

2. Some of the equipment of ETP, are not working. Effluent generation is more than the quantities mentioned in CFO. ETP capacity is not sufficient to take care of effluent of other installations, namely, Tatipaka Refinery, Endamuru and Mandapeta.

Action Taken& Reply: A) Action has been initiated with OEM to replace the problematic equipment. However, all parameters are maintained within the range by special care and efforts and treated effluent meets the requirements of deep water injection. This aspect has been noted by the committee in the

report itself. By replacing the problematic equipment, ETP will be fully operational.

B) Submitted application to APPCB, for incorporating amendments in CFO, in respect of effluent quantities, which have increased because of aging of the oil and gas fields. However, the increased quantities are within the ETP capacity. Refinery effluent water is being processed in ETP-Tatipaka and in case of other Installations, we take effluent only when there is a margin for processing and deep-well injection.

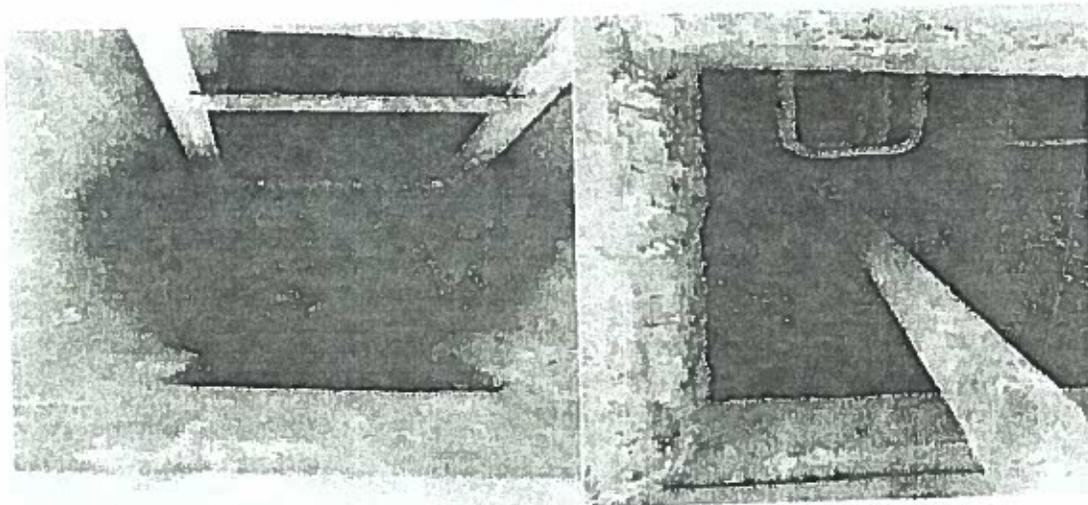


Fig: OWS Sump after cleaning OWS (2 photos below)

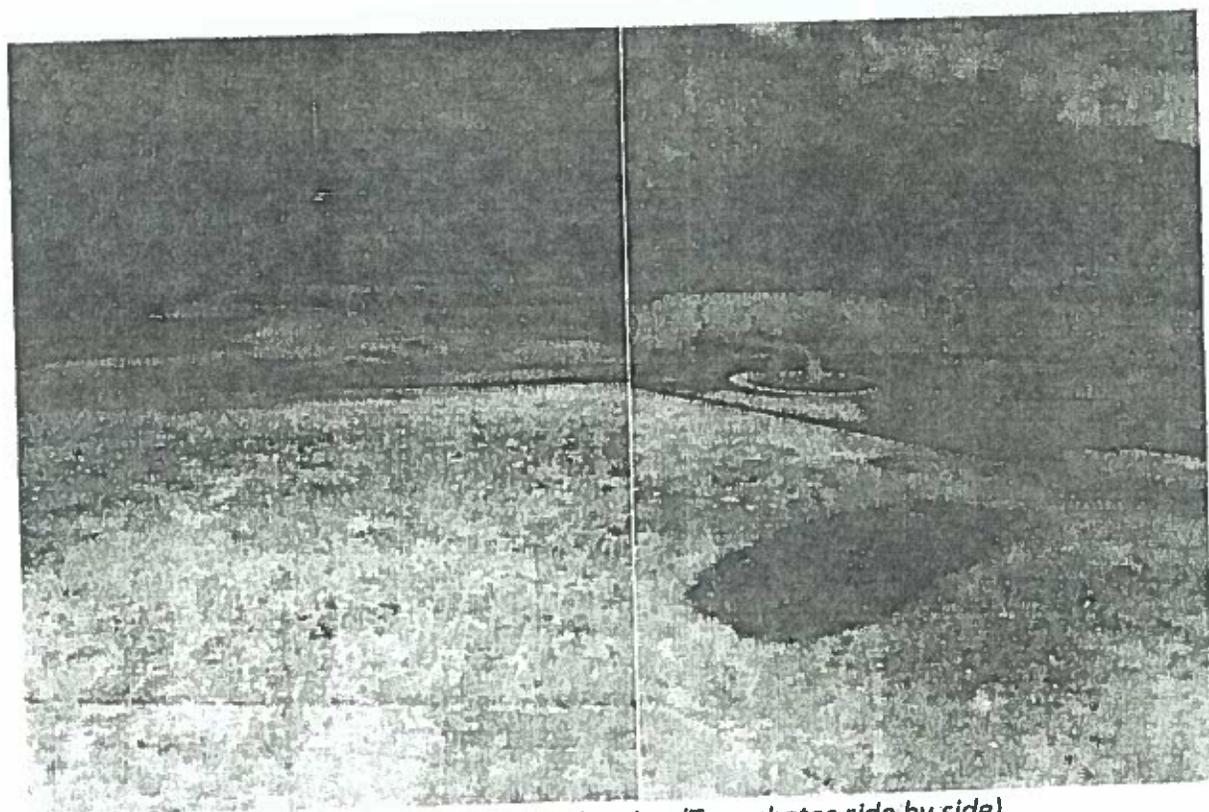


Fig: Balancing tank bottom after cleaning (Two photos side by side)

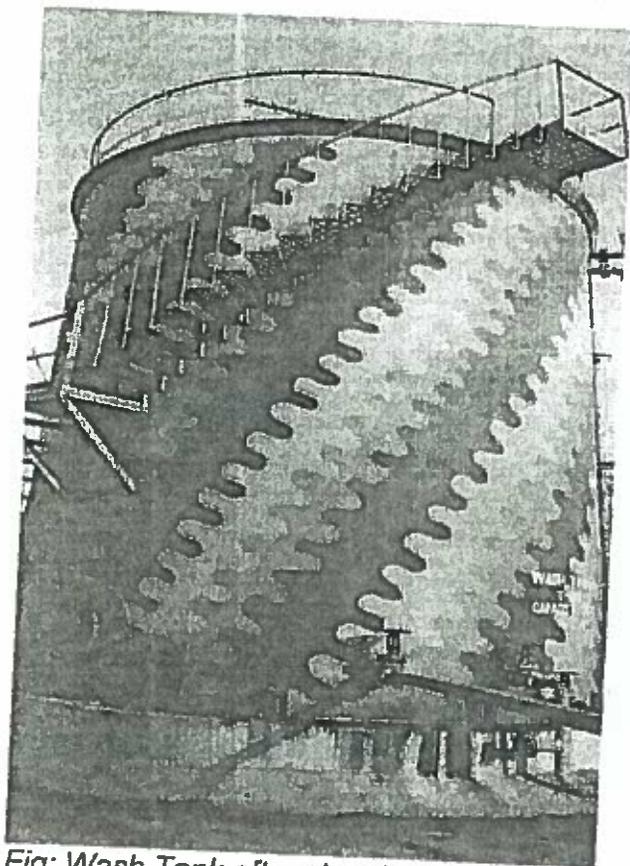


Fig: Wash Tank after cleaning

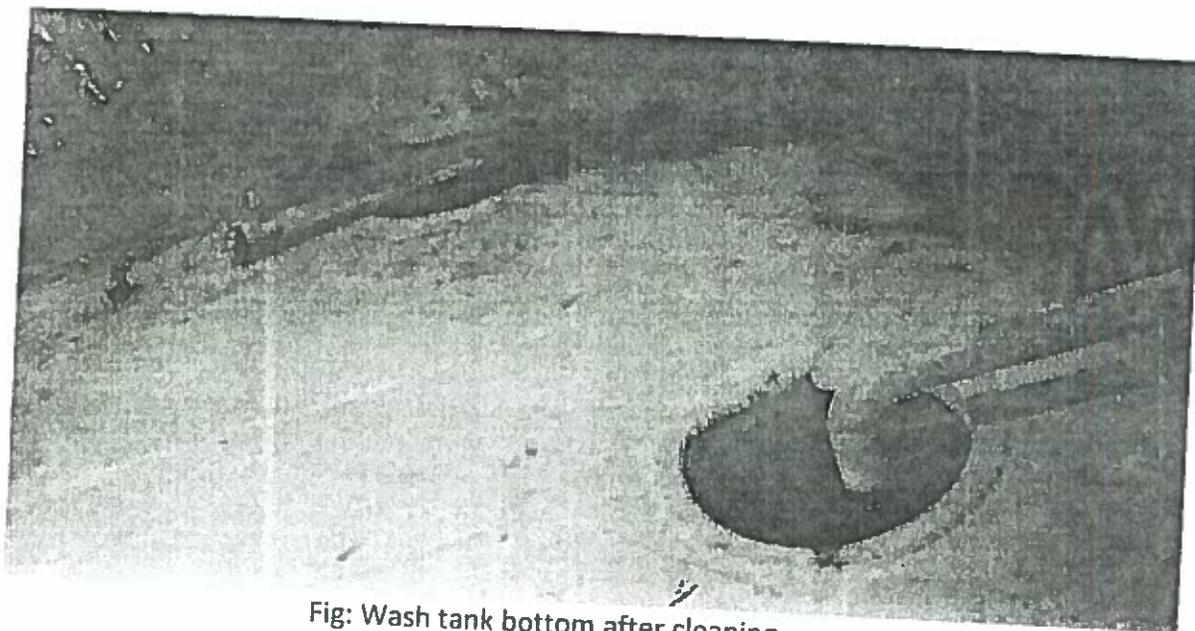


Fig: Wash tank bottom after cleaning

3. TVOC levels in ETP area is between 2.2 & 4ppm.

Action Taken and Reply: The reason may be because of any HC spillage/leakage/accumulation in the process area during that day and it is not on permanent basis. Once the spillage/leakage/accumulation is identified and cleared, the TVOC levels will be negligible. This is proved by the committee's 2nd

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inspection which was done during Feb-2021. The abnormal conditions are not a permanent phenomenon, but are of temporary nature.

4. No dedicated Hazard Wastage Storage shed.

Action Taken: Two Sheds have been constructed and all the Hazardous wastage is shifted to new sheds shortly. Sludge will be treated as per HWM Rules 2016.

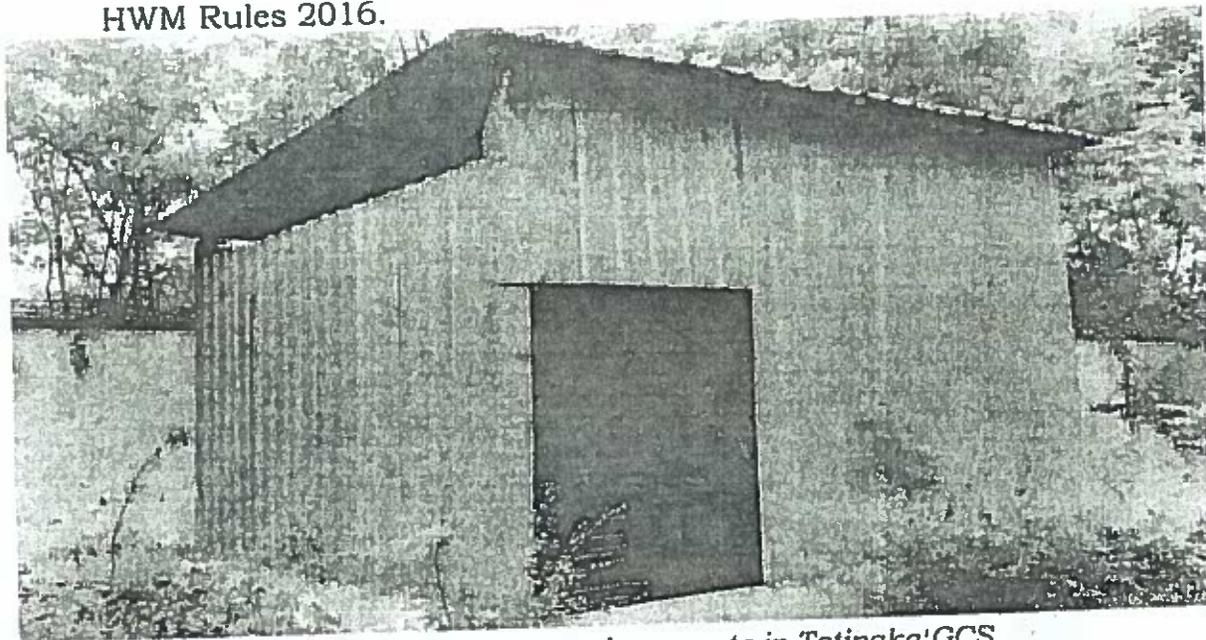


Fig: New shed for hazardous waste in Tatipaka GCS

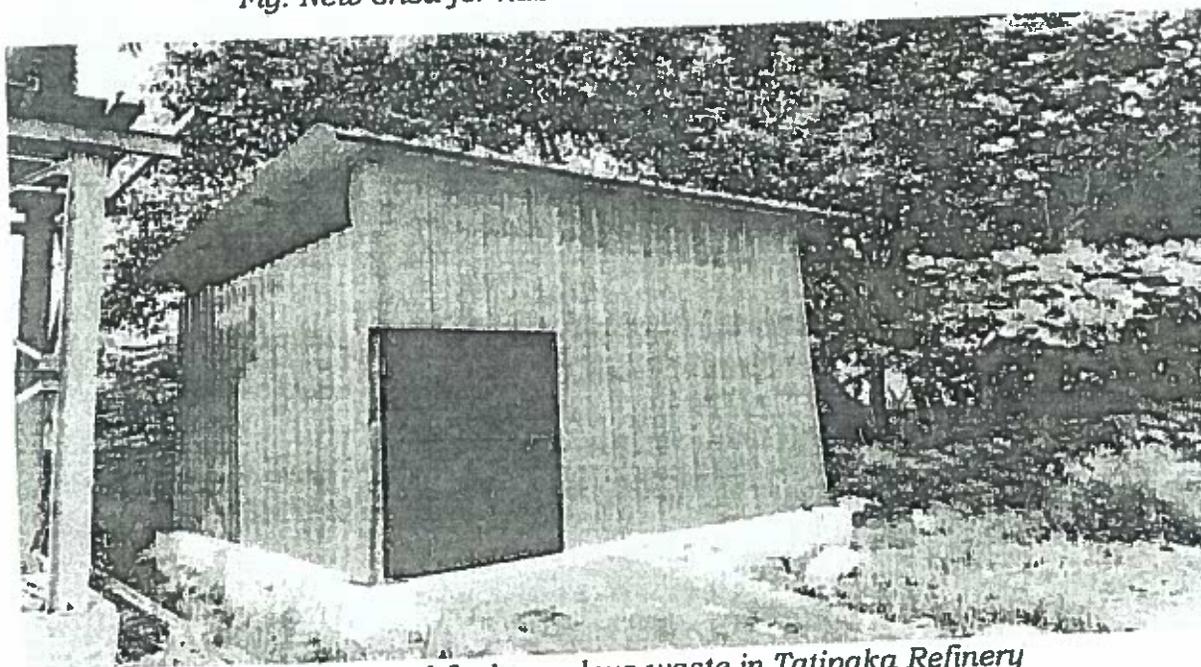


Fig: New shed for hazardous waste in Tatipaka Refinery

5. In old GCS, effluent drain is joining storm water drain

Action Taken&Reply: The drain line joining Storm water, has been removed and a new 4" pipe line has been laid and connected to ETP-

inlet sump. The new line takes care of filter backwash water which is recycled for treatment.

6. LDAR of Refinery is not carried out. TVOC levels at Distillation column is 5ppm and 70 ppm at sampling points.

Reply: Sampling points have been modified to closed loop system by connecting the samplers to closed blow down vessel. TVOC levels have drastically come down as evident from 2nd inspection by the committee.

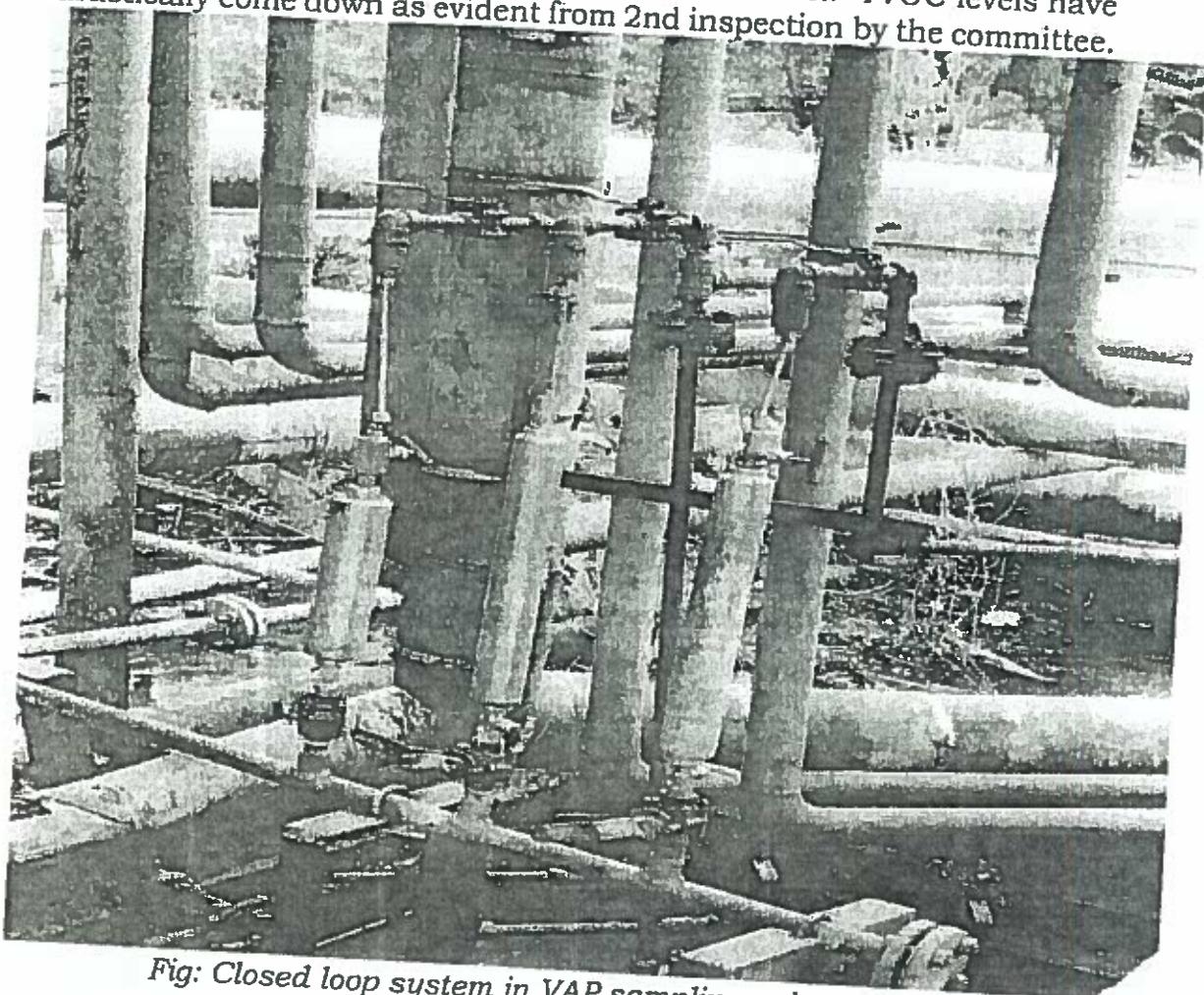


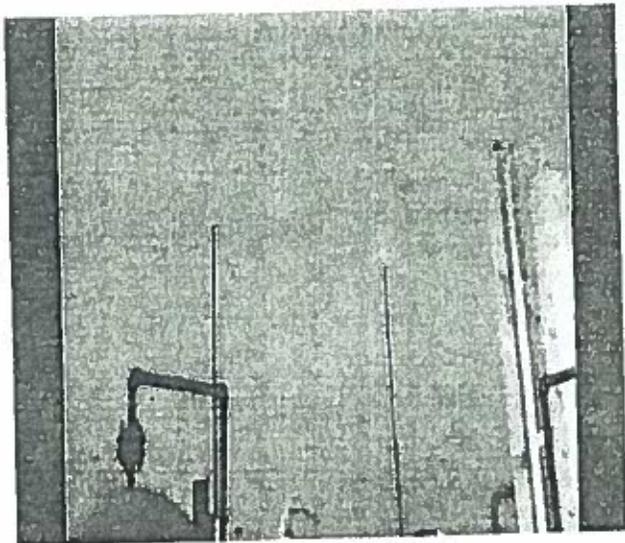
Fig: Closed loop system in VAP sampling point

7. In the gas dehydration unit, in the TEG Regeneration process, moisture and TEG vapours are let off from the Reboiler vent which are the cause of odour nuisance in the area.

Reply: The TEG process is used worldwide for natural gas dehydration process. Boiling point of TEG is 240 deg. C. It cannot form vapours at 200 deg. C. During, the TEG regeneration cycle, only moisture can escape from the Reboiler vent at 200 deg C from Rich TEG. Before that all the volatile components in the Rich TEG, are recovered in the Flash drum. On the day of the inspection, when VOC monitoring was done by portable device, one of our engineers informed that the nuisance odour was felt whenever associated gas from Kesanapalli (W) GGS was lined up to Tatipaka. So, the associated gas was diverted back to Kesanapalli (W) GGS and the VOC monitoring was done immediately which came

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down to negligible. This aspect was checked by the committee also, during the 2nd visit.



Compliances as per the Report of Joint Committee:

1. Water and waste water analysis

Please refer to point no 4.a.ii:

Based on the Analysis of Ground water samples of 4nos of Bore wells outside the premises of the Tatipaka Complex, the committee noted in the report that ground water was not polluted.

Effluent water Analysis of treated effluent water sample shows, the parameters are within the range and so is suitable for deep well injection. This is as per committee's finding.

2. Ambient Air in and Around Tatipaka Complex

Pl refer to point no 4.a.iii

Two rounds of AAQ monitoring and monitoring of fugitive emissions, were carried out by the committee once in Dec-2020 and then in Feb-2021.

During the 1st round of monitoring, abnormal readings of Ambient Benzene were reported at 4-locations within the premises.

Following corrective actions were carried out before the 2nd round of monitoring:

- a) KSP(W) associated gas was diverted back to KSP(W) GGS suspecting Nuisance-odour- causing contents in the gas. After this corrective action, there was no nuisance odour at the TEG reboiler.
- b) Cleaned all the drains inside the premises, mostly dry leaves had fallen from the trees. The complex is full of trees and greenery and accumulation of dry leaves in the drains is a common problem here, which might have created nuisance odour in combination with water.

- c) Refinery pump house area was cleaned of all the organic matter which was otherwise could have been done during Turn Around jobs, which were postponed because of COVID-situations.
- d) ETP-area is closed area enclosed by concrete bund and the complete bund area was cleaned and open flanges were blinded, which were creating suspicion.

Consequently, the Ambient Benzene content was also within the permissible limit during the 2nd round of inspection.

Thus the unit complied with Ambient Air quality notified parameters.

3. Stack Monitoring:
Please refer to point no. 4.a.iv
All the parameters are within the notified limits, so the unit complied with stack emission norms as per the report of the committee.
4. Ambient noise monitoring:
PI refer to point no 4.a.v
Noise level in the premises at 4-locations, was monitored and the noise level is within the permissible limits of 75db A.
So, the unit complied with the limits of Ambient Noise levels as per the report of the committee.
5. Soil Pollution: Committee after analysis of soil samples collected from the nearby villages, reported that there is no soil pollution.

In spite of many challenges faced by ONGC, we are trying our level best to keep the environment free from pollution.

But the joint committee came up with the following penalty:

Environment compensation (EC) for non-compliances:
 $EC = PI \times N \times R \times S \times LF$

PI: Pollution Index(red-80)

N: No of days of non-compliance

R: A factor for EC, Rs250

S: Factor for scale of operations, large 1.5

LF: Location Factor, Population is varying from 1 to 5 lakhs, 1.25

N: No of non-compliance days was taken with reference to 01.11.2015, assumed starting date of TEG unit. But actual date of starting of TEG unit is 01.11.2016.

If we consider, the non-compliance from 01.11.2016, no of days of non-compliance will be 1577 days

Then EC will be

$$EC = 80 \times 1577 \times 250 \times 1.5 \times 1.25$$

$$= \text{Rs}5,91,37,500$$

As explained above at compliance no:2, it may please be noted that the ambient benzene content was abnormal only when KSP(W) gas was lined up to Tatipaka GCS. This was not a permanent phenomenon,

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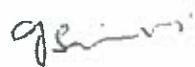
because, KSP(W) GGS gas was lined up to Tatipaka, occasionally, whenever TEG unit at KSP(W) GGS was having some problem.

So, considering the temporary phenomenon of all the activities, mentioned at Compliance point No:2, demand for EC may please be dropped.

Further, Recommendations of the committee will be implemented in a phased manner.

ONGC is maintaining ETP parameters and fulfilling APPCB standards for the effluent disposal at ETP-Tatipaka. A time bound action plan was submitted for implementing the NGT committee pending observations.

Regards


(Installation Manager)
TATIPAKA COMPLEX

T. SRINIVAS
General Manager (P)
ST, ONGC, RJY Asset